

**THE UTTAR PRADESH UNIVERSITY OF MEDICAL SCIENCES,
SAIFAI, ETAWAH ACT, 2015
(U.P. Act no. 15 of 2016)**

ARRANGEMENT OF SECTIONS

SECTIONS-

**CHAPTER-I
PRELIMINARY**

1. Short title and commencement
2. Definitions

**CHAPTER-II
THE UNIVERSITY**

3. Establishment and incorporation of the University
4. Transfer of Institute to the University and utilization of assets.
5. Objects of the University
6. Powers and duties of the University
7. University open to all race, class creed or sex
8. Inspection Inquiry, and Visitation.

**CHAPTER-III
OFFICERS OF THE UNIVERSITY**

9. Officers of the University
10. The Chancellor
11. The Vice Chancellor
12. Power and duties of the Vice Chancellor
13. The Pro- Vice Chancellor
14. The Finance Officer
15. The Registrar
16. The Controller of Examinations
17. Other Officers

**CHAPTER-IV
AUTHORITIES OF THE UNIVERSITY**

18. Authorities of the University
19. Constitution of the Board of Governors
20. Power and duties of the Board of Governors
21. The Executive Council
22. Power and duties of the Executive Council
23. Academic Council

24. The Finance Committee
25. The Faculties
26. Other Authorities

CHAPTER-V
APPOINTMENT AND CONDITIONS OF SERVICE OF TEACHERS AND OFFICERS

27. Appointment of Teachers
28. Promotions to the post of Associate Professor and Professor
29. Contract Appointment of Teachers of the University
30. Pensions Provident Fund etc.
31. Limits of additional remunerative work permissible to teachers
32. Tribunal of Arbitration

CHAPTER-VI
STATUTES, ORDINANCES AND REGULATIONS

33. Statutes
34. Statutes how made
35. Ordinances
36. Ordinances how made
37. Regulations

CHAPTER- VII
ANNUAL REPORTS AND ACCOUNTS

38. Annual Report
39. Accounts and Audit
40. Surcharge

CHAPTER - VIII
MISCELLANEOUS

41. Manner of appointment of officers and members of authorities.
42. Filling of Casual vacancies.
43. Proceeding not to be invalidated by vacancy etc.
44. Removal from membership of the University
45. Reference to the Chancellor
46. Mode of proof of University record

CHAPTER-IX
TRANSITORY PROVISION

47. Constitution of authority
48. Fixation of Service Condition, Pay & Allowances etc of Faculty & Non- faculty officers and staff of University

49. Aims & Objects

50. Power to remove difficulties

51. Repeal of U.P. Act No. 27 of 2005 and saving

No.742(2)/LXXIX-V-1-16-1 (ka)-7-2015

Dated Lucknow, May 17, 2016

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Ayurvigyan Vishwavidyalay, Saifai, Etawah Adhiniyam, 2015 (Uttar Pradesh Adhiniyam Sankhya 15 of 2016) as passed by the Uttar Pradesh Legislature and assented to by the Governor on May 2, 2016.

THE UTTAR PRADESH UNIVERSITY OF MEDICAL SCIENCES,

SAIFAI, ETAWAH ACT, 2015¹

(U.P. Act no. 15 of 2016)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

to provide for the establishment of a Medical Sciences University by the name of Uttar Pradesh University of Medical Sciences by transfer of the Uttar Pradesh Rural Institute of Medical Sciences & Research and associated Dental Sciences, Para Medical College, Nursing College & College of Pharmacy at Saifai, Etawah in Uttar Pradesh and for matters connected therewith or incident thereto.

IT IS HEREBY enacted in the Sixty-sixth Year of the Republic of India as follows:-

CHAPTER-I

PRELIMINARY

1. (1) This Act may be called the Uttar Pradesh University of Medical Sciences, Saifai, Etawah Act, 2015. Short title and commencement
- (2) It shall come into force on such date as the State Government may, by notification, appoint in this behalf.
2. In this Act,- Definitions
- (a) "Academic council", "Board of Governors", and "Executive Council" mean respectively the Academic Council, Board of Governors, and the Executive Council of the University;
- (b) "appointed date" means the date of notification by the State Government under sub-section (2) of section 1;
- (c) "dentistry" and "medicine" shall have the meanings assigned to them in the Dentists Acts 1948 and the Indian Medicine Act, 1956 respectively;
- (d) "faculty" means a faculty of the University;
- (e) 'hostel' means a unit of residence for students maintained or recognized by the University;
- (f) "Institute" means the Uttar Pradesh Rural Institute of Medical Sciences and Research, Saifai, Etawah established under The Uttar Pradesh Rural Institute of Medical Sciences and Research, Saifai Act, 2005;
- (g) "prescribed" means prescribed by the Statutes;
- (h) 'registered graduate' means a graduate of the University;
- (i) "Statutes", 'Ordinances' and 'Regulations' mean receptively the statues, ordinances and regulations of the University;
- (j) "teacher" means a teacher employed by the University for imparting instructions and guiding and conducting research in the University;

(k)“University” means the Uttar Pradesh University of Medical Sciences Saifai, Etawah established under this Act.

CHAPTER-II THE UNIVERSITY

Establishment and incorporation of the University

3. (1) On and from the appointed date there shall be established a medical University by the name of the Uttar Pradesh University of Medical Sciences, Saifai, Etawah.

(2) The University shall be a body corporate.

Transfer of Institute to the University and utilization of assets.

4. On the appointed date,-

(a) the land and all properties, assets, and rights pertaining to the existing Uttar Pradesh Rural Institute of Medical Sciences & Research, hospital, Dental College, para medical college, nursing college, college of pharmacy, trauma centre, super specialty hospital situated at Saifai, Etawah belonging to State Government shall stand transferred to the University; and

(b) all the officers, teachers and other employees of the Institute shall become the officers, teachers and other employees of the University in such capacity and in such manner as may be prescribed.

Objects of the University

5. The objects of the University shall be,-

(a) to disseminate and advance knowledge in medicine, dentistry, para medical science, nursing and pharmacy and to ensure efficient and systematic instructions, teaching, training and research therein;

(b) to provide for a multipurpose super-specialty hospital and trauma centre by upgrading the existing institution, and to establish them as a centre of excellence and to provide treatment for patients in the hospitals;

(c) to establish a centre for imparting training to teachers;

(d) to develop training centre and facilities for paramedical human resource;

(e) to administer manage and control the hospitals, pathological laboratories, diagnostic centers and blood banks and such other peripheral specialized hospital related services and facilities;

(f) to establish, as and when required, specialized and individual departments to deal with emerging medical and surgical specialties and sub specialties;

Powers and duties of the University

6. The University shall have the following powers and duties, namely:-

(a) to institute teaching and training in such branches of medicine, dentistry, para medical college, nursing college, college of pharmacy as the, University may think fit and to make provisions for research and for the advancement and dissemination of knowledge in those branches;

(b) to institute and award degrees, diplomas, certificates and other academic distinctions;

(c) to admit student to the various courses of study of the university and to

conduct examinations or tests and lay down conditions in respect thereof;

(d) to hold examinations for and to grant and confer degrees, diplomas and other academic distinctions to and on persons who,-

(i) have pursued a course of study in the University, or

(ii) have carried on research in the University;

(e) to confer honorary degrees or other academic distinctions in the manner and under conditions laid down in the Statutes;

(f) to grant such diplomas to, and to provide such lectures and instructions for, persons not being students of the University as the University may determine;

(g) to co-operate or collaborate with other Universities and for such purpose as the University may determine;

(h) to institute and award scholarships, fellowships, (including travelling fellowship) studentships, stipend, medals and prize in accordance with the Statutes and Ordinances;

(i) to recognize for the purpose of admission to a course of study for a degree or diploma as equivalent to its own degree any degree or diploma conferred by any other University or as equivalent to the intermediate Education Uttar Pradesh, examination of the Board of High School and Intermediate Education, Uttar Pradesh, and any examination conducted by any other University or authority;

(j) to establish maintain and administer institutes of teaching and research, hospitals, laboratories, libraries or other things necessary to carry out the objects of the University;

(k) to establish maintain and administer hostels and to recognize places of residence for students of the University;

(l) to fix and collect fees and other charges in accordance with the Ordinances;

(m) to supervise and control the residents, and to regulate the discipline of students of the University, the institutes and to make arrangements for promoting their health;

(n) to undertake publication of works of merit and research;

(o) to provide for management and treatment of the patients in its hospitals;

(p) to do all such acts and things whether incidentals to the power as aforesaid or not as may be required in order to further the objects of the University;

(q) to admit any government or private medical, dental, paramedical or nursing college to the privileges of affiliation or recognition in such manner and on such terms and conditions as may be prescribed and to withdraw or curtail any such privilege; and to guide and control the work of such college.

University open to all race, class creed or sex:

7. The University shall be open to all persons irrespective of race, class, creed or sex:

Provided that the University may;-

(i) restrict the eligibility of admission to the courses of study of the University.

(ii) make reservations in favors of the Scheduled Castes, the Scheduled Tribes, other backward classes, girl students and other categories in accordance with any law or orders of the State Government for the time being in force.

Inspection Inquiry, and Visitation.

8. (1) The State Government shall have the right to cause an inspection to be made by such person or persons as it may direct of the University including its buildings libraries, laboratories, workshops and equipment and also of the examinations teaching and all other works conducted or done by the University or to cause an inquiry to be made in the like manner in respect of any matter connected with the administration and finances of the University.

(2) Where the State Government decides to cause an inspection or inquiry to be made under sub-section (1) it shall inform the University of the same through the Registrar and any person nominated by the Executive Council may be present at such inspection or inquiry as representative of the University and he shall have the right to be heard as such.

(3) The person or persons appointed to inspect or inquire under sub section (1) shall have all the powers of a civil court under the Code of Civil Procedure, 1908 for the purpose of taking evidence on oath and of enforcing the attendance of witness and compelling production of documents and material objects and shall be deemed to be a civil court within the meaning of sections 345 and 346 of the Code of Criminal Procedure, 1973 and the proceedings before him or them shall be deemed to be the judicial proceedings within the meaning of section 193 and 228 of the Indian Penal Code.

(4) The State Government shall address the Vice-Chancellor with reference to the result of such inspection or inquiry and the Vice-Chancellor shall communicate to the Executive Council the views of the State Government with such advice as the State Government may offer upon the action to be taken thereon.

(5) The Vice-Chancellor shall then within such time as the State Government may fix submit to it a report of the action taken or proposed to be taken by the Executive Council.

(6) If the University authorities do not within a reasonable time, take action to the satisfaction of the State Government the State Government may after considering any explanation which the University authorities may furnish issue such, directions as it may think fit, and the University authorities shall be bound to comply with such directions.

(7) The State Government shall send to the Chancellor a copy of every

report of an inspection or inquiry caused to be made under sub-section (1) and of every communication received from the Vice-Chancellor under sub-section (5) and of every direction issued under sub-section (6) and also of every report or information received in respect of compliance or non-compliance with such directions.

CHAPTER-III OFFICERS OF THE UNIVERSITY

9. The following shall be the officers of the University -

Officers of the
University

- (a) The Chancellor,
- (b) The Vice-Chancellor,
- (c) The Pro-Vice-Chancellor,
- (d) The Finance Officer,
- (e) The Registrar,
- (f) The Controller of Examinations,
- (g) The Deans of Faculties,
- (h) The Dean of Students welfare,
- (i) Such other officers as may be declared by the Statutes to be the Officers

of the University.

10. (1) The Chief Minister of Uttar Pradesh shall be the *ex-officio* Chancellor of the University.

The Chancellor

(2) The Chancellor, by virtue of his office, will be the head of the University.

(3) The Chancellor shall have such powers as may be conferred on him by this Act or the Statutes made thereunder.

(4) Every proposal for the conferment of an honorary degree or distinction shall be subject to the confirmation by the Chancellor.

(5) The Chancellor shall, if present, preside at the convocation of the University held for conferring degrees and diplomas.

11 (1) The Vice-Chancellor shall be a whole time salaried officer of the University and shall be appointed by the Chancellor from amongst the persons whose names are submitted to him by the Committee constituted in accordance with provisions of sub-section (2).

The Vice
Chancellor

(2) The Committee referred to in sub-section (1) shall consist of the following members namely-

- | | |
|--|---|
| (a) the Chief Secretary, Government of Uttar Pradesh | <i>the ex-officio</i> Pradesh
<i>Chairman of the</i>
<i>Committee</i> |
| (b) the Principal Secretary or the Secretary to the State Government in the Medical Education Deptt. | <i>Convener</i> |
| (c) the Vice Chancellor, King George's Medical University | <i>Member</i> |
| (d) the Director, Sanjay Gandhi Post Graduate Institute of Medical Sciences, Lucknow | <i>Member</i> |
| (e) One person nominated by the Chancellor | <i>Member</i> |

(3) The Committee shall as far as may be, at least sixty days before the date on which a vacancy in the office of the Vice-Chancellor is due to occur by reason of expiry of term or resignation under sub-section (7) and also whenever so required and before such date as may be specified by the Chancellor submit to the Chancellor names of not less than three persons to hold the office of the Vice-Chancellor. The Committee shall while submitting the names, also forward to the Chancellor a concise statement showing the qualification of each of the persons so recommended but shall not indicate any order of preference.

(4) Where the Chancellor does not consider anyone or more of persons recommended by the Committee to be suitable for appointment as Vice - Chancellor or if one or more of the persons recommended is or are not available for appointment and the choice of the Chancellor is restricted to less than three persons, he may require the committee to submit a list of fresh names in accordance with sub-section (3).

(5) No act or proceeding of the committee shall be invalidated merely by reason of the existence of a vacancy or vacancies among its members or by reasons of some person having taken part in the proceeding who is subsequently found not to have been entitled to do so.

(6) The Vice-Chancellor shall hold office for a term of three years from the date on which he enters upon his office:

Provided that the Vice-Chancellor may by writing under his hand addressed to the Chancellor resign his office and shall cease to hold his office on the acceptance by the Chancellor of such resignation.

(7) Subject to the provisions of this Act the emoluments and other conditions of services of the Vice-Chancellor shall be such as may be determined by the State Government by general or special order in that behalf.

(8) The Vice-Chancellor shall not be entitled to the benefit of any pension, insurance or provident fund in respect of his service as Vice-Chancellor.

(9) In any of the following circumstances (of the existence of which the Chancellor shall be the sole judge) the Chancellor may appoint any suitable person to the office of Vice-Chancellor for a term not exceeding six months as he may specify.

(a) Where the vacancy in the office of Vice-Chancellor occurs or is likely to occur by reason of leave or any other cause, not being resignation or expiry of term of which a report shall forthwith be made by the Registrar to the Chancellor.

(b) Where the vacancy in the office of Vice-Chancellor occurs and it cannot be conveniently and expeditiously filled in accordance with the provisions of sub-sections (1) to (5).

(c) Any other emergency:

Provided that the Chancellor may, from time to time extend the term of appointment of any person to the office of Vice-Chancellor under this sub-section so however that the total term of such appointment (including the term fixed in the

original order) does not exceed one year.

(10) In the absence of the Vice-Chancellor, the Pro-Vice-Chancellor if any or where there is no Pro-Vice-Chancellor the senior most Professor of the University shall discharge the duties of the Vice-Chancellor as well.

(11) If in the opinion of the Chancellor the Vice-Chancellor willfully omits or refuses to carry out die provisions of this Act or abuses the powers vested in him, or if it otherwise appears to the Chancellor that the continuance of the Vice-Chancellor in office is detrimental to the interest of the University the Chancellor may, after making such inquiry as he deems proper, by order, remove the Vice-Chancellor.

(12) During the pendency, or in contemplation of any inquiry, the Chancellor, may order that till further orders.

(a) such Vice-Chancellor shall refrain from performing the functions of the office of the Vice-Chancellor, but shall continue to get the emoluments to which he was otherwise entitled under sub-section (8).

(b) the functions of the office of the Vice-Chancellor shall be performed by the person specified in the order.

12. (1) The Vice-Chancellor shall be the principal executive and academic officer of the University and shall:-

Power and duties
of the Vice
Chancellor

(a) exercise general supervision and control over the affairs of the University;

(b) give effect to the decisions of the authorities of the University;

(c) in the absence of the Chancellor, preside at any meetings of the authorities and at any convocation of the University;

(d) be responsible for the maintenance of discipline in the University including the prohibition of any violent or indecent ragging of fresh students by their seniors;

(e) be responsible for holding and conducting the University examinations properly and at due times and for ensuring that the results of such examinations are published expeditiously and that the academic session of the University starts and ends on proper dates.

(2) He shall be an *ex-officio* member chairman of the Executive Council, the Academic Council and the Finance Committee.

(3) He shall have the right to speak in and otherwise to take part in the meeting of any other authority or body of the University but shall not by virtue of this sub-section be entitled to vote.

(4) It shall be the duty of the Vice-Chancellor to ensure the faithful observance of the provisions of this Act, the statutes and the ordinances and he shall without prejudice to the power of the Chancellor possess all such powers as may be necessary in that behalf.

(5) The Vice-Chancellor shall have the power to convene or cause to be convened meetings of the Executive Council, the Academic Council, or the

Finance Committee:

Provided that he may delegate this power to any other officer of the University.

(6) Where any matter other than the appointment of a teacher of the University is of urgent nature requiring immediate action and the same could not be immediately dealt with by any officer or the authority or other body of the University empowered by or under this Act to deal with it the Vice-Chancellor may take such action as he may deem fit and shall forthwith report the action taken by him to the Chancellor and also to the officer, authority or other body who or which in the ordinary course would have dealt with the matter:

Provided that no such action shall be taken by the Vice-chancellor without the previous approval of the Chancellor if it would involve a deviation from the provisions of the Statutes or the Act:

Provided further that if an officer authority or other body is of opinion that such action ought not to have been taken he or it may refer the matter to the Chancellor who may either confirm the action taken by the Vice-chancellor or annul the same or modify it in such manner as he thinks fit and thereupon it shall cease to have effect or as the case may be take effect in the modified form so however the such annulment or modification shall be without prejudice to the validity of anything previously done by or under the order of the Vice chancellor:

Provided also that any person in the service of the University who is aggrieved by the action taken by the Vice Chancellor under this sub-section shall have the right to appeal against such action to the date on which decision on such action is communicated to him and thereupon the Executive Council may confirm modify or reverse the action taken by the Vice Chancellor.

(7) Nothing in sub-section (6) shall be deemed to empower the Vice Chancellor to incur any expenditure not duly authorized and provided for in the budget.

(8) The Vice-Chancellor shall exercise such other powers as may be laid down by the statutes and ordinances.

13. (1) The Vice-Chancellor if he considers necessary may appoint a Pro Vice-Chancellor from amongst the professors of the University.

(2) The Pro-Vice-Chancellor appointed under sub-section (1) shall discharge the duties in addition to his duties as a professor.

(3) The Pro-Vice-Chancellor shall hold office at the pleasure of the Vice Chancellor.

(4) The Pro-Vice-Chancellor shall get such honorarium as may be recommended by the Executive Council.

(5) The Pro-Vice-Chancellor shall assist the Vice-Chancellor in respect of such matters, as may be specified by the Vice-Chancellor in this behalf from time to time and shall preside over the meetings of the University in the absence of the Vice chancellor and shall exercise such other powers and perform such other

The Pro- Vice
Chancellor

duties as may be assigned or delegated to him by the Vice-Chancellor.

The Finance Officer

14. (1) There shall be a Finance Officer for the University who shall be appointed by the State Government by a notification and his remuneration and allowances shall be paid by the University.

(2) The Finance Officer shall be the *ex-officio* Secretary of the Finance Committee.

(3) The Finance Officer shall be responsible for presenting the budget (annual estimates) and the statement of accounts to the Executive Council and also for drawing and disbursing funds on behalf of the University.

(4) The Finance Officer shall have the right to speak in and otherwise to take part in the proceedings of the Executive Council but shall not be entitled to vote.

(5) The Finance Officer shall have the duties,-

(a) to ensure that no expenditure not authorized in the budget, is incurred by the University (otherwise than by way of investment);

(b) to disallow any proposed expenditure which may contravene the provisions of this Act or the terms of any Statutes or Ordinances;

(c) to ensure that no other financial irregularity is committed and to take steps to set right any irregularities pointed out during audit;

(d) to ensure that the property and investments of the University are duly preserved and managed.

(6) The Finance officer shall have access to and may require the production of such records and documents of the University and the furnishing of such information pertaining to its affairs as in his opinion may be necessary for the discharge of his duties.

(7) All contracts shall be entered into and signed by the Finance Officer on behalf of the University,

(8) Other powers and functions of the Finance Officer shall be such as may be prescribed.

(9) Where the Finance Officer is for any reason unable to act or the office of the Finance Officer is vacant all the duties of the office shall be performed by such person as may be appointed by the Vice Chancellor until the Finance Officer resumes his duties or as the case may be the vacancy is filled.

The Registrar

15.(1) The Registrar shall be whole time officer of the University.

(2)The Registrar shall be appointed by the State Government on such terms and conditions as may be prescribed.

(3) The Registrar shall have the power to authenticate records on behalf of the University.

(4) The Registrar shall be responsible for the due custody of the records and the common seal of the University. He shall be the *ex-officio* secretary of the Executive Council and shall be bound to place before the Executive Council all such information as may be necessary for the transaction of its business. He shall

also perform such other duties as may be prescribed or required from time to time, by the Executive Council or the Vice-Chancellor but he shall not by virtue of this sub-section be entitled to vote.

(5) The Registrar shall not be offered nor shall he accept any remuneration for any work in the University save such as may be provided by the regulations.

(6) Other power and functions of the Registrar shall be such as may be prescribed.

(7) Where the Registrar is for any reason unable to act or the office of Registrar is vacant all the duties of the office shall be performed by such person as may be appointed by the Vice-Chancellor until the Registrar resumes his duties or as the case may be the vacancy is filled.

16. (1) The Controller of Examination shall be a whole time officer of the University.

The Controller of
Examinations

(2) The Controller of Examinations shall be appointed by the State Government by notification and his remuneration and allowances shall be paid by the University.

(3) The Controller of Examination shall be responsible for the due custody of the records pertaining to his work. He shall be *ex-officio* Secretary of the Examinations Committee of the University and shall be bound to place before such committee all such information as may be necessary for the transaction of its business. He shall also perform such other duties as may be prescribed by the regulations or as may be required from time to time by the Executive Council or the Vice-Chancellor but he shall not by virtue of this sub-section be entitled to vote.

(4) Subject to the superintendence of the Vice-Chancellor the Controller of Examinations shall have administrative control over the employees working under him and have in this regard all the powers of the Registrar.

(5). Subject to the superintendence of the Examinations Committee the Controller of Examinations shall conduct the examinations and make all other arrangements therefore and be responsible for the due execution of all processes conducted therewith.

(6) The Controller of Examination shall not be offered nor shall he accept any remuneration for any work in the University except in accordance with an order of the State Government.

(7) Where the Controller of Examination is for any reason unable to act or the office of Controller of Examination is vacant all the duties of the office shall be performed by such person as may be appointed by the Vice Chancellor until the Controller of Examinations resumes his duties or as the case may be the vacancy is filled.

(8) Other power and functions of the Controller of Examinations shall be such as may be prescribed.

17. The powers of officers of the University other than the Chancellor, the Vice-Chancellor, the Pro-vice-Chancellor, the Finance Officer, the Registrar and the

Other Officers

Controller of Examinations declared under the Statutes shall be such as may be prescribed.

CHAPTER-IV

AUTHORITIES OF THE UNIVERSITY

- Authorities of the University
18. The following shall be authorities of the University-
- (a) the Board of Governors,
 - (b) the Executive Council,
 - (c) the Academic Council,
 - (d) the Finance Committee,
 - (e) such other authorities as may be declared by the Statutes to be the authorities of the University.
- Constitution of the Board of Governors
19. (1) The Board of Governors shall consist of:-
- (a) the Chancellor; *Chairperson*
 - (b) the Chief Secretary, Uttar Pradesh Government; *Vice Chairperson*
 - (c) the Principal Secretary, or the Secretary to the State Government in the Medical Education Department; or his nominee not below the rank of Special Secretary to the Government; *Member*
 - (d) three eminent persons, nominated by the State Government; *Member*
 - (e) three academicians or eminent medical personalities, of which two shall be nominated by the Medical Council of India and the other by the Dental Council of India; *Member*
 - (f) the Vice-Chancellor; *Member Secretary*
- Power and duties of the Board of Governors
20. (1) The Board of Governors shall be the principal governing body of the University and shall have the following powers, namely:-
- (a) to review decisions of other authorities of the University if they are not in conformity with the provisions of this Act, or the Statutes or the Ordinances;
 - (b) to lay down policies to be pursued by the University;
 - (c) to approve the budget, annual report and annual accounts of the University, and to consider the annual audit report.
- (2) The Board of Governors shall, from time to time, meet at the intervals not exceeding six months at such time and place as the Chancellor thinks fit.
- The Executive Council
21. (1) The Executive Council shall consist of following members:-
- (a) The Vice-Chancellor who shall be the chairman thereof;
 - (b) The Pro-Vice-Chancellor, if any;
 - (c) The Deans of Faculties;
 - (d) Two senior most professors of the University (other than the Dean);

- (e) Three eminent persons of national or international repute from the medical profession nominated by the Chancellor;
 - (f) The Director General Medical Education Uttar Pradesh;
 - (g) The Principal of a State Medical College nominated by the Chancellor.
 - (h) The Director, SGPGIMS, Lucknow;
 - (i) The Director, All India Institute of Medical Sciences, New Delhi or a Professor of that Institute deputed by him to attend any meeting;
 - (j) Vice-Chancellor, King George Medical University, or nominee.
- (2) The term of office of members of the Executive Council other than *ex-officio* members shall be such as may be prescribed.

(3) A person shall be disqualified for being chosen as and for being a member of the Executive Council if he or his relative accepts any remuneration for any work in or for the University or any contract for the supply of goods to or for the execution of any work for the University:

Provided that nothing in this sub-section shall apply to the acceptance of any remuneration by a teacher as such for any duties performed in connection with an examination conducted by the University or for any duties as superintendent or warden of a training unit or any hostel or proctor or tutor or any duties of a similar nature in relation to the University.

Explanation:- In this section relative means the relations defined in Section 10 of the Companies Act, 1956 and includes the wife (or husband's), brother, wife's (or husband's) father, wife's (or husband's) sister, brother, son and brother's daughter.

22. (1) The Executive Council shall be the principal executive body of the University and subject to the provisions of this Act, have the following powers namely:-

Power and duties of
the Executive
Council

- (i) to hold control of the property and funds of the University;
- (ii) to administer any funds placed at the disposal of the University for specific purpose;
- (iii) to prepare the budget of the University;
- (iv) to award scholarship, fellowship bursaries, medals and other awards in accordance with the Statutes and Ordinances;
- (v) to appoint officers, teachers and other employees of the University and to define their duties and the conditions of their service and to provide for the filling of temporary causal vacancies in their posts;
- (vi) to fix the fees, emoluments and traveling and other allowances of the examiners;
- (vii) to regulate and enforce discipline among members of the teaching administrative and other staff of University in accordance with the Statutes and the Ordinances;
- (viii) to manage and regulate the finance, accounts, investments, property, business and all other administrative affairs of the University and for the purpose appoint such agents as it may think fit;

(ix) to invest any money belonging to the University (including any income from any trust or endowed property) in such stock, funds, shares or securities as it shall from time to time think fit or in the purchase of immovable property in India with the like power of varying such investment from time to time;

(x) to provide the buildings, premises, furniture and apparatus and other means needed for carrying on the work of the University;

(xi) to enter into, vary, carry out and cancel contracts on behalf of the University;

(xii) to regulate and determine all other matters concerning the University in accordance with this Act, the Statutes and the Ordinances.

(2) No immovable property of the University shall except with the prior sanction of the State Government be acquired or be transferred (except by way of letting from month to month in the ordinary course of management) by the Executive Council by way of mortgage sale exchange, gift or otherwise nor shall any money be borrowed, or advance taken on the security thereof or except as a condition of receipt of any grant-in-aid of the University from the State Government or with the previous sanction of the State Government from any other person.

(3) No expenditure in respect of which approval of the State Government required by this Act or the statutes or ordinances shall be incurred except with such approval previously obtained and no post shall be created in the University except with the prior approval of the State Government except in accordance with any general or special order of the State Government.

(4) The pay and other allowances to various categories of the employees of the University shall be such as may be approved by the State Government.

(5) The Executive Council shall not exceed the limits of recurring and non recurring expenditure to be incurred in each financial year fixed by the Finance committee.

(6) The Executive Council shall not take any action in regard to the number, qualification and emoluments of teachers and the fees payable to examiners except after considering the advice of the academic council and the Boards of Faculties concerned.

(7) The Executive Council shall give due consideration to every resolution of the court, and take such action thereon as it may deem fit to report to the Board of Management, the action taken or as the case may be the reasons for non-acceptance of the resolution.

(8) The Executive Council may subject to any conditions laid down in the statutes delegate such of its powers as it deems fit to an officer or any other authority of the University or to a committee appointed by it.

(9) The Registrar shall be the Secretary of the Executive Council.

Academic Council

23. (1) The Academic Council shall be the principal academic body of the University and subject to the provisions of this Act, the statutes and the ordinances-

(a) shall have the control and general regulation of and be responsible for the maintenance of standards of instruction, education and research carried on or imparted in the University;

(b) may advise the Executive Council on all academic matters including matters relating to examinations conducted by the University; and

(c) shall have such powers and duties as may be prescribed.

(2) The Academic Council shall consist of the following members namely:-

(i) the Vice-Chancellor, who shall be the Chairperson thereof;

(ii) the Deans of faculty or faculties;

(iii) all heads of departments of the University;

(iv) all professors of the University who are not head of departments;

(v) five persons of the academic eminence to be co-opted in the manner as may be prescribed;

(vi) five teachers to be selected in such manner as may be prescribed;

(vii) the Dean of students welfare;

(viii) the Librarian of the University.

24. (1) The Finance Committee shall consist of the following members:

The Finance
Committee

(a) the Vice-Chancellor, who shall be the Chairperson thereof;

(b) the Principal Secretary to the State Government in the Medical Education Department.

(c) the Principal Secretary to the State Government in the Finance Department;

(d) the Pro-Vice-Chancellor, if any

(e) the Registrar;

(f) the Controller of Examinations;

(g) the Finance Officer who shall also be the Secretary of the committee.

(2) A member referred to in clause (b) or clause (c) of sub-section (1) may instead of attending any meeting of the Finance Committee himself depute an officer not below the rank of a Special Secretary to the State Government and an officer so deputed shall also have the right to vote.

(3) The Finance Committee shall advise the Executive Council on matters relating to the administration of property and funds of the University. It shall having regard to the income and resource of the University fix limits for the total recurring and non-recurring expenditure for ensuring financial year and may, for any special reasons, revise during the financial year the limits of expenditures so fixed and the limits fixed shall be binding on the Executive Council.

(4) The Finance Committee shall have such other powers and duties as may be prescribed.

25. (1) The University shall have five faculties namely Medical, Dental, para medical science, Nursing and Pharmacy.

The Faculties

(2) Each faculty shall comprise such departments of teaching as may be prescribed and each department shall have such subjects of study as may be assigned or it by the Ordinances.

(3) There shall be a board of each faculty the constitution (including the term of office of its members) and powers and duties of which shall be such as may be prescribed.

(4) There shall be Dean of each faculty who shall be chosen from amongst the professors by rotation in order of seniority and shall hold office for three years.

(5) The Dean shall be the Chairperson of the board of faculty be responsible for:

(a) The organization and conduct of the teaching and research work of departments comprised in the faculty; and

(b) The due observance of the Statutes, Ordinances and Regulations relating to the faculty.

(6) In each department of teaching in the University there shall be a head regulated by statutes.

(7) The head of department shall be responsible to the dean for the organization of teaching in the department and have such other powers and duties as may be provided in the Ordinances.

(8) There shall be constituted in accordance with the provisions of the Ordinances boards of studies in respect of different subjects of study and more than one subject may be assigned to one board of studies.

Other Authorities

26. The constitution, powers and duties of other authorities of University shall be such as may be prescribed.

CHAPTER-V

APPOINTMENT AND CONDITIONS OF SERVICE OF TEACHERS AND OFFICERS

Appointment of Teachers

27. (1) Subject to the provisions of this Act the teachers shall appointed by the Executive Council on the recommendation of a selection committee in the manner hereinafter provided. The selection committee shall meet as often as necessary.

(2) The appointment of every such teacher not being an appointment under sub-section (3) shall in the first instance be on probation for one year which may be extended by the Executive Council for a period not exceeding one year:

Provided that no order of termination of service during or on the expiry of the period of probation shall be passed. In the case of a teacher of the University, except by the order of the Executive Council made after considering the report of the Vice Chancellor and (unless the teacher is himself the head of the department) the head of the department concerned:

Provided further that no such order of termination shall be passed except after giving notice to the teacher concerned giving him an opportunity of explanation in respect of the grounds on which his services are proposed to be terminated:

Provided also that if a notice is given before the expiry of the period of probation or the extended period of probation as the case may be the period of probation shall stand extended until the final order of the Executive Council under the first proviso.

(3) In the case of a teacher of the University other than a professor the Vice-Chancellor in consultation with the Dean of the faculty and the head of the department concerned and an expert nominated by the Chancellor in that behalf may make officiating appointment in a vacancy or post likely to last for more than six months without such reference.

(4) The selection committee for the appointment of a teacher shall consist of,-

(i) the Vice-Chancellor who shall be the Chairman thereof;

(ii) the Head of Department of the concerned department;

(iii) in the case of a professor or an-associate professor three experts and in any other case, two experts to be nominated by the chancellor:

Provided that where the Chancellor is satisfied that in the special circumstances of the case a Selection Committee cannot be constituted in accordance with the above proviso, he may direct the constitution of the Selection Committee in such manner as he thinks fit.

(5) (a) A panel of six or more experts in each subject of study shall be drawn up by the Chancellor after consulting the corresponding faculty in Indian University or such academic bodies or research institutions in or outside Uttar Pradesh as the Chancellor may consider necessary. Every expert to be nominated by the Chancellor under sub-section (4) shall be a person whose name is borne on such panel.

(b) A panel referred to in clause (a) shall be revised every three years.

Explanation:- I- For the purposes of this sub-section a branch of subject in which a separate course of study is prescribed for a postgraduate degree shall be deemed to be a separate subject of study,

Explanation:- II- Where the post of teacher to be selected is common to more than one subject of study the expert may belong to either of such subject of study,

(c) The Chancellor may intimate in a specified order a large number of names of experts than required under sub-section (4) for serving as his nominees on the Selection Committee in such case on any person whose name appears higher in the specified order not being available for a meeting of the Selection Committee a person whose name appears' nearest lower in the specified order shall be requested to serve on the committee,

(6) No recommendation made by a selection committee referred to in sub

section (4) shall be considered to be valid unless one of the experts has agreed to such selection,

(7) Subject to the provisions of sub-section (6) the majority of the total membership of any selection committee shall form the quorum of such committee:

Provided that in the case of a Professor or an Associate Professor the persons present to form the quorum must include at least two experts.

(8) It shall be open to the selection committee to recommend one or more but not more than three names for each post.

(9) In the case of appointment of a teacher if the Executive Council does not agree with the recommendation made by the selection committee the Executive Council shall refer the matter to the Chancellor along with the reasons of such disagreement and his decision shall be final:

Provided that if the Executive Council does not take a decision on the recommendations of the selection committee within a period of four months from the date of the meeting of such committee then also the matter shall stand referred to the Chancellor and his decision shall be final.

(10) The disqualification of members of selection committee for appointment of teacher on the ground of interest for participating in the deliberations of such, committee and other matters relating to appointment of such teachers shall be such as may be prescribed.

(11) No selection for any appointment under this Section shall be made except after advertisement of the vacancy in at least three issues of two newspapers having adequate circulation in Uttar Pradesh.

28. (1) Notwithstanding anything contained in any other provision this Act, an Assistant Professor substantively appointed in the University or an Associate Professor substantively appointed or promoted under this section in the University who has put in such qualifications as may be prescribed may be given personal promotion respectively to the post of Associate professor or professor.

Promotions to the post of Associate Professor and Professor

(2) The promotion under sub-section (1) shall be given on the recommendation of the selection committee constituted under sub-section (4) of section-27 in such manner and subject to such conditions as may be prescribed.

29. (1) Except as otherwise provided by statutes no salaried officer and teacher of the University shall be appointed except under a written contract which shall be consistent with the provisions of this Act, the Statutes and Ordinances.

Contract Appointment of Teachers of the University

(2) The original contract shall be lodged with the registrar and a copy thereof shall be furnished to the officer or teacher concerned.

(3) Notwithstanding anything contained in any contract or other instrument no teacher of the University shall have right of private practice except to such extent if any and subject to such conditions and restrictions as the State Government may by general or special order specify.

30. The University shall apply the pension and provident fund rules, for the benefit of its officers, teachers and other employees, in such manner and subject to such conditions as may be specified by general or special order by the State

Pensions Provident Fund etc.

Limits of additional remunerative work permissible to teachers	<p>Government from time to time.</p> <p>31. (1) The conditions regarding payment of remuneration to the teachers for any duties performed in an Indian University or anybody other than Public Service Commission shall be such as may be prescribed.</p> <p>(2) No teacher shall at any time hold more than one remunerative office carrying duties other than teaching or duties connected with examination.</p> <p><i>Explanation:-</i> The words remunerative officers include the offices of warden or superintendent of a Hostel, Proctor, Games Superintendent and Librarian.</p>
Tribunal of Arbitration	<p>32 (1) Any dispute arising out of a contract of appointment shall be referred to a Tribunal of Arbitration which shall consist of one member nominated by the Executive Council one member nominated by the officer or teacher concerned and one member (who shall act as convener) nominated by the Chancellor.</p> <p>(2) If for any reason a vacancy occurs in the office of a member of the Tribunal the appropriate person or- body concerned shall nominate another person in accordance with provisions of sub-section (1) to fill the vacancy and the proceedings may be continued before the tribunal from the stag at which the vacancy is filled,</p> <p>(3) The decision of the Tribunal shall be final and binding on the parties and shall not be questioned in any court.</p> <p>(4) The tribunal of Arbitration shall have the powers:-</p> <p>(a) to regulate its own procedure,</p> <p>(b) to order re-instatement of the officer or teacher concerned, and</p> <p>(c) to award salary to the officer or teacher concerned after deducting there from such income which such officer or teacher might have otherwise derived during his suspension, removal, dismissal or termination from service,</p> <p>(5) Nothing contained in any law for the time being in force relating to arbitration shall apply to arbitration under this section.</p> <p>(6) No suit or proceedings shall lie in any court in respect of any matter which is required by sub-section (1) to be referred to the Tribunal of Arbitration:</p> <p>Provided that every decision of the Tribunal referred to in sub section (3) shall be executable by the lowest court having territorial jurisdiction as if it were a decree of that court.</p>

CHAPTER-VI

STATUTES, ORDINANCES AND REGULATIONS

Statutes	<p>33. Subject to the provisions of this Ordinance, the statutes may provide for any matter relating to the University and shall in particular provide for:-</p> <p>(a) the constitution power and duties of the authorities of the University;</p> <p>(b) the election, appointment and term of office of the members of the authorities of the University including the continuance in office of the first members and the filling in of vacancies in their membership and all other matters relating to these authorities for which it may be necessary to provide;</p> <p>(c) the powers and duties of the officers of the University;</p>
----------	--

(d) the classification and recruitment (including minimum qualification and experience), of teachers of the University the maintenance by them of their annual academic progress report the rules of conduct to be observed by them and their emoluments and other conditions of service (including provisions relating to compulsory retirement);

(e) the recruitment (including minimum qualifications and experience) and their emoluments and other conditions of service (including provisions relating to compulsory retirement) of persons appointment to other posts under the University;

(f) the constitution of a pension or provident fund or the establishment of an insurance scheme for the benefit of officers, teachers and other employees of the University;

(g) the institution of degrees and diplomas;

(h) the conferment of honorary degrees;

(i) the withdrawal of degrees and diplomas, certificates and other academic distinctions;

(j) the establishment amalgamation, abolition and reorganization of faculties;

(k) the establishment of departments of teaching in the faculties;

(l) the establishment, abolition and reorganization of hostels maintained by the University;

(m) the number, minimum qualification and experience, the emoluments and other conditions of services including the age of retirement and provisions relating to compulsory retirement of salaried employees (not being teachers) of the University and the preparation and maintenance of record of their service;

(n) the institution of scholarship, fellowships studentships, medals and prizes;

(o) the qualifications, conditions and manner of registration of graduates and the maintenance of a registration of registered graduates;

(p) the holding of convocation, if any, and

(q) all other matters which by this Act are to be or may be provided for by the statutes.

34. (1) The first Statutes of the University shall be made by the State Government by notification.

Statutes how made

(2) The Executive Council may make new or additional statutes or may amend or repeal the statutes referred to in sub section (1).

(3) The Executive Council shall not propose the draft of any statutes affecting the status, powers or constitutions of any authority of the University until such authority has been given an opportunity of expressing its opinion upon the proposal and any opinion so expressed shall be in writing and shall be submitted to the Chancellor.

(4) Every new statutes or addition to a statutes or any amendment or repeal of

statutes shall be submitted to the Chancellor who may assent to it or withhold his assent there from or remit it to the Executive Council for further consideration.

(5) A Statute passed by the Executive Council shall have effect from the date it is assented to by the Chancellor or from such later date as may be specified by him.

(6) Notwithstanding anything contained in the forgoing sub-section the State Government may, in order to implement any decision taken by it in the interest of learning, teaching or research for benefit of teachers students or other staff, make new or additional statutes or amend or repeal the statutes referred to in sub-section (1) within a specified time and if the Executive Council fails to comply with such requirement of the State Government may with the assent of the Chancellor make new or additional statutes or amend or repeal the statutes referred to in sub-section (1).

(7) The Executive Council shall have no power to amend or repeal the statutes made by the State Government under sub-section (6) or to make new or additional statutes inconsistent with such statutes.

Ordinances

35. (1) Subject to the provisions of this Act and the statutes the ordinances may provide for any matter which by this Act or the statutes is to be or may be provided by the Ordinances.

(2) Without prejudice to the generality of the provisions of sub-section (1) the ordinance shall provided for the following matters namely,-

(a) The admission of students to the University and their enrolment and continuance as such.

(b) The courses of study to be laid down for all degrees, diplomas and other academic distinctions of the University.

(c) The conditions under which students shall be admitted to the examination, degrees and diplomas of the University and shall be eligible for the award of such degrees and diplomas.

(d) The conditions of award of scholarships, fellowships, students bursaries, medals and prizes.

(e) The conditions of residence of students at the University and the management of hostels maintained by the University.

(f) The recognition and management of hostels not maintained by the University.

(g) The maintenance of discipline among the students of the University and the punishment.

(h) The fees which may be charged by the University.

(i) The conditions and mode of appointment and the duties of examining bodies, examiners, moderators, invigilators and tabulators.

(j) The conduct of examinations.

(k) The remuneration and allowances including traveling and daily allowance to be paid to persons employed on the business of the University.

(1) All other matters which by this Act or the statutes are to be or may be

Ordinances how
made

provided for by the Ordinances.

36. (1) The Executive Council may from time to time make new or additional Ordinances:

Provided that no Ordinances shall be made:-

(a) affecting the admission of student or prescribing examinations to be recognized as equivalent to the University examinations or the further qualifications mentioned in sub-section (1) of section 46 for admission to the degree courses of the University unless a draft of the same has been proposed by the Academic Council, or

(b) affecting the conditions and mode of appointment and duties of examiners and the conduct or standard of examinations or any course of study except in accordance with a proposal of the Faculty concerned and unless a draft of such Ordinance has been proposed by the academic council, or

(c) affecting the number, qualifications and emoluments of teacher of the University or the income or expenditure of the University unless a draft of the same has been approved by the State Government.

(2) The Executive Council shall not have power to amend any draft proposed by the Academic Council under this section but may reject it or return to the Academic Council for reconsideration either in whole or in part together with any amendments which the Executive Council may suggest.

(3) All ordinances made by the Executive Council shall have effect from such date as it may direct and shall be submitted as soon as may be to the Chancellor.

(4) The Chancellor may at any time signify to the Executive Council his disallowance of such Ordinances other than those referred to in clause (c) of the proviso to sub-section(1) and from the date of receipt by the Executive Council of intimation of such disallowance such Ordinance shall become void.

(5) The Chancellor may direct that the operation of any Ordinance other than those referred to in clause (c) of the proviso to sub-section (1) shall be suspended until he has an opportunity of exercising his power of disallowance. An order of suspension under this sub-section shall cease to have effect on the expiration of one month from of such order.

37. (1) Subject to the provisions of this Act, the Statutes and the Ordinances, an authority or other body of the University may make regulations regarding:-

(a) laying down the procedure to be followed at its meeting and the number of members required to form the quorum.

(b) providing for all matters which by this Act, the-Statutes or the Ordinance are to be provided by regulations; and

(c) providing for any other matter solely concerning such authority or body and not provided for by this Act, the statutes and the ordinance.

(2) The regulations made by any authority or other body of the University shall provide for the giving of notice to its members of the dates of meetings and the business to be transacted thereat and for keeping of record of the proceeding

Regulations

of such meetings.

(3) The Executive Council may direct any authority or other body of the University to cancel or to amend in such form as may be specified in the directions any regulation made by such authority or body and such authority or body shall thereupon cancel or amend the regulation accordingly,

(4) The Academic council may subject to the provisions of the Ordinance make regulations providing for the course of study for any examinations, degree or diploma of the University only after the Board of Faculty concerned has proposed a draft of the same.

(5) The Academic Council shall not have power to amend or reject any draft proposed by the Board of Faculty under sub-section (4) but may return it to the Board for further consideration together with its own suggestions.

CHAPTER- VII

ANNUAL REPORTS AND ACCOUNTS

38. (1) The annual report of the University shall be prepared under the direction of the Executive Council and shall be submitted a month before its annual meeting and the Board of Governors shall consider it in its annual meeting.

Annual Reports

(2) The Board of Governors may by resolution make recommendations on such report and communicate the same to the Executive Council which may take such action thereon as it thinks fit.

39. (1) The annual accounts and balance sheet of the University shall be prepared under the direction of the Executive Council and all accruing amount by the University from whatever source and all amounts disbursed or paid shall be entered in the accounts maintained by the University.

Accounts and Audit

(2) A copy of the annual accounts and the balance sheet shall be submitted to the State Government which shall cause the same to be audited.

(3) The annual accounts and the balance sheet audited shall be printed and copies thereof shall together with copies of the audit report be submitted by the Executive Council to the Board of Governors for audit.

(4) The Executive Council shall also prepare, before such date as may be prescribed, the budget for the ensuing year.

(5) Every item of new expenditure above such amounts as may be prescribed which is proposed to be included in the budget shall be referred by the Executive Council to the Finance committee which may make recommendations thereon.

(6) The Executive Council shall after considering the recommendations if any of the Finance Committee approve the budget finally.

(7) The annual accounts, the balance sheet and the audit report shall be considered by the Board of Governors at its annual meetings and the Board of Governors may by resolution make recommendations with reference thereto and communicate the same to the Executive Council.

(8) It shall not be lawful for the Vice-Chancellor or the Executive Council to incur any expenditure: -

(a) either not sanctioned in the budget or in the case of funds granted to the University subsequent to the sanction of the budget by the State Government or the Government of India or the University Grants Commissions or any international organization or foundations save in accordance with the terms of such grant:

Provided that notwithstanding anything in sub-section (7) of section 12, the Vice-Chancellor may in the case of fire, flood, excessive rainfall or other sudden or unforeseen circumstances, incur non-recurring expenditure not exceeding rupees 5.00 lacs and he shall immediately inform the State Government in respect of all such expenditure.

(b) on any litigation in opposition to any order of the Chancellor or of the State Government purporting to be made under this Act.

Surcharge

40. (1) An officer specified in any of the clauses (b) to (i) of section 16 shall be liable to surcharge for the loss, waste or misapplication of any money or property of the University if such loss, waste or misapplication is a direct consequence of his neglect or misconduct.

(2) The procedure of surcharge and the manner of recovery of the amount involved in such loss, waste or misapplications shall be such as may be prescribed.

CHAPTER - VIII MISCELLANEOUS

Manner of appointment of officers and members of authorities.

41. (1) Except as expressly provided by this Act or the statutes officers of the University and members of authorities of the University shall so far as may be chosen by methods other than election.

(2) Where a provision is made in this Act or the statutes for any appointment by rotation or according to seniority or other qualification the manner of rotation and determination of seniority and other qualification shall be such may be prescribed.

(3) Where a provision for an election is made in this Act, such election shall be conducted according to the system of proportional representation by means of the single transferable vote and where provisions for an election is made in the statutes it shall be held in such manner as the statutes may provide.

(4) Except as expressly provided by this Act, no officers or employee of the University shall be eligible to seek election to any authority or other body of the University.

Filling of Casual vacancies.

42. (1) Any casual vacancy among the members other than *ex-officio* members of any authority or body of the University shall be filled in the same manner in which the members whose vacancy is to be filled up was chosen and the person filling the vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he fills would have been a member.

(2) A person who is a member of any authority of the University as a representative of another body, whether of the University or outside shall retain

his seat on such authority for only so long as he continues to be the representative of such body.

43. (1) No act or proceeding of any authority or body or committee of the University shall be invalid merely by reason of,-

Proceeding not to be invalidated by vacancy etc.

(a) any vacancy or defect in the constitution thereof;

(b) some person having taken part in the proceeding who was entitled to do so; or

(c) any defect in the election, nomination or appointment of a person acting as members thereof; or

(d) Any irregularity in its procedure not affecting the merits of the case.

44. The Board of Governors may by a two third majority of the members present and voting remove any person from membership of any authority or other body University upon the ground that such person has been convicted of any offence involving moral turpitude or upon the ground that he has been guilty of scandalous conduct or had behaved in a manner unbecoming of a member of the University and may upon the same ground withdraw from any person any degree or certificate conferred or granted by the University.

Removal from membership of the University

45. If any question arises whether any person has been duly elected or appointed as or is entitled to be a member of any authority or other body of the University (including and question as to the validity of a Statute, Ordinance or Regulation not being a Statute Ordinance made or approved by the State Government or by the Chancellor) is in conformity with this Act or the statutes or the ordinances made thereunder the matter shall be referred to the Chancellor and the decision of the Chancellor thereon shall be final:

Reference to the Chancellor

Provided that no reference under this section shall be made:-

(a) more than three months after the date when the question could have been raised for the first time;

(b) by any person other than authority or officer of the University or a person aggrieved:

Provided further that the Chancellor may in exceptional circumstances,-

(i) act *suo motu* or entertain a reference after the expiry of the period mentioned in the proceeding proviso.

(ii) where the matter referred relates to a dispute about the election and the eligibility of the persons so elected is in doubt pass such orders of stay as he thinks just and expedient.

46. (1) A copy of any receipt, application, notice, order, proceeding or resolution of any authority or committee of the University or other documents in possession of the University or any entry in any register duly maintained by the University if certified by the Registrar shall be received as *prima facie* evidence of such receipt, application, notice, order, proceedings, resolution, or documents or the existence of entry in the register and shall be admitted as evidence of the matters and transactions therein recorded where the original thereof would if produced have been admissible in evidence.

Mode of proof of Universities record

(2) No officer or servant of the University shall in any proceedings to

which the University is not a party be required to produce any document, register or other record of the University the contents of which can be proved under sub-section (1) by a certified copy or to appear as a witness to prove the matters and transactions recorded therein unless by order of the court made for special cause.

CHAPTER-IX TRANSITORY PROVISION

Constitution of authority

47. (1) Notwithstanding anything contained in any other provisions of this Act and the statutes:-

(a) The First Board of Governors shall consist of not more than nine members who shall be nominated by the Chancellor and they shall hold office for a term of three years, or till the Board is constituted as per the provisions contained in sub-section (1) of section 19 of this Act;

(b) The first Executive Council, the first Finance Committee and the first Academic Council shall be constituted by the Chancellor for a period of three years, or till the said bodies are constituted as per the provisions contained in Section 19; and

(c) The first Vice-Chancellor shall be appointed by the State Government, who shall hold office until a regular appointment is made in accordance with provisions contained in section 11.

Fixation of Service Condition, Pay & Allowances etc of Faculty & Non-faculty officers and staff of University.

48. The service condition, qualification, experience, pay scales & allowances etc. admissible to the officers & employees (teaching & non-teaching staff) of the University shall be same as admissible to the officers & employees (teaching & Non-teaching staff), of the Sanjay Gandhi Post Graduate Institute of Medical Sciences, Lucknow.

Aims & Objects

49. (a) Notwithstanding the conversion of U.P. Rural Institute of Medical Sciences & Research, Saifai, Etawah into U.P. Medical Sciences University, Saifai, Etawah, all appointment made, orders issued, degrees or diplomas conferred.

or certificates issued, privileges granted, or other things done (including registration of graduates) under any such enactment shall be deemed to have been respectively made issued conferred granted or done under the corresponding provisions by or under this Ordinance continue in force unless and until they are superseded by any order made under this Act.

(b) all officers & employees of this institute will be the officers & employees of the university.

(c) all rules & service conditions related to officers & employees of institute shall continue till it is amended or changed by any order of the State Govt./University.

(d) The provisions relating for providing specialized medical & health services to the rural population and free specialized medical and health services to persons living below the poverty line as enumerated in U.P. Rural Institute of Medical Sciences & Research, Saifai, Act 2005 shall remain enforce after the

institute is converted to the Medical University.

50. (1) The State Government may for the purposes of removing any difficulties particularly in relation to the transition from the provisions of the Uttar Pradesh State University Act, 1973 to the provisions of this Act direct that the provisions of this Act shall during such period as may be specified in the order have effect subject to such adaptations whether by way of modification, addition or omission as it may deem necessary or expedient:

Power to remove difficulties

Provided that no such order shall be made after two years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall be laid before both the Houses of the State Legislature as soon may be after it is made.

(3) No order made under sub-section (1) shall be called in questions in any court on the ground that no difficulty as is referred to in that sub-section existed or was required to be removed.

51. (1) The Uttar Pradesh Rural Institute of Medical Sciences and Research, Saifai, Etawah Act, 2005 is hereby repealed.

Repeal of U.P. Act No. 27 of 2005 and saving

(2) Save as otherwise provided in this Act the repeal under sub-section (1) shall not be held to prejudice or effect the general application are section 6 of the Uttar Pradesh general clauses Act. 1904 (U.P. Act no. 1 of 1904) with regard to the effect of repeal.

STATEMENT OF OBJECTS AND REASONS

With a view to providing medical facilities to the different kind of patients suffering from various diseases and to generate skilled medical teachers in the State, it has become necessary to establish a Medical University at Saifai, Etawah in the State. It has, therefore, been decided to make a law to provide for the establishment of a new Medical University by the name of the Uttar Pradesh University of Medical Sciences, Saifai, Etawah in place of the existing Rural Institute of Medical Sciences and Research, Saifai, Etawah Uttar Pradesh.

The Uttar Pradesh University of Medical Sciences, Saifai, Etawah, Bill, 2015 is introduced accordingly.

By order,
RAJESH SINGH,
Vishesh Sachiv.

Øe&l a[; k&103

jftLV\$ku uEcj&, l â, l âi hâ@, yâ&

Mcyâ@, uâi hâ&91@2014&16

ykbl bl VwiklV , v' dUl \$kuy jv

I j dkj h xtV] mÛkj çns' k

mÛkj çns' kh; I j dkj }kj k çdkf' kr

vl k/kkj . k

fo/kk; h i fjf' k"V

Hkkx&1] [k. M ¼d½

¼mÛkj çns' k vf/kfu; e½

y[kuÅ] exyokj] 17 eb] 2016

cs\$kk[k 27] 1938 'kd l Eor-

mÛkj çns' k 'kkl u

fo/kk; h vuHkkx&1

I a[; k 742@79&fo&1&16&1¼d½&7&2015

y[kuÅ] 17 eb] 2016

vf/kl ipuk

fofo/k

"Hkkjr dk I fo/kku" ds vuPNn 200 ds v/khu jkT; iky egkn; us mÛkj çns' k vk; foKku fo' ofo | ky;] I Qbz bVkok fo/ks d] 2015 ij fnukad 02 eb] 2016 dks vuPfr çnku dh vj\$ og mÛkj çns' k vf/kfu; e I a[; k 15 l u-2016 ds : i ea l oI k/kkj . k dh I ipukfkz bl vf/kl ipuk }kj k çdkf' kr fd; k tkrk g\$&

mÛkj çns' k vk; foKku fo' ofo | ky;] I Qbz] bVkok vf/kfu; e] 2015

¼mÛkj çns' k vf/kfu; e I a[; k 15 l u-2016½

[t\$ k mÛkj çns' k fo/kku e. My }kj k ikfjr gvkj

mÛkj çns' k xteh. k vk; foKku , oa vuI \$kku l LFkkU] , oa ml l s l EcfU/kr nUr foKku] i \$kefMdy dkyst] ufl & कालेज एवं कालेज ऑफ फार्मेसी, जो सैफई, इटावा में स्थित है, को हस्तान्तरित करके उत्तर प्रदेश आयुर्विज्ञान विश्वविद्यालय के uke l s , d vk; foKku fo' ofo | ky; dh LFkki uk djus , oa ml l s l EcfU/kr , oa vkuHkfxd fo" k; ka dh 0; oLFkk djus ds fy; s

vf/kfu; e

Hkkjr x. kjkT; ds fN; kl Boa o"lz ea fuEufyf[kr vf/kfu; e cuk; k tkrk g\$&

v/; k; & , d

çkj fEHkd

1&¼1½ ; g vf/kfu; e mÛkj çns' k vk; foKku fo' ofo | ky;] I Qbz] bVkok vf/kfu; e] 2015

I f{klr uke vk\$

dgk tk; sxA

i kj EHK

¼2½ ; g , s fnukad dks çoUk gkxk t\$ k jkT; I j dkj vf/kl ipuk }kj k bl fufeUk fu; r

djA

i fj Hkk"kk, a

2&bl vf/kfu; e e] &
 ¼d½ "fo | k i fj "kn" "0; oLFkki d ckMz vks "dk; Z i fj "kn" dk rkRi ; Z Øe' k% fo' ofo | ky;
 ds fo | k i fj "kn] 0; oLFkki d ckMz vks dk; Z i fj "kn l s g\$
 ¼[k½ fu; r fnukd dk rkRi ; Z /kkj 1 dh mi /kkj ½½ ds v/khu jkT; l jdkj }kjk
 vf/kl ipuk ds fnukd l s g\$
 ¼x½ "nür fpfdRI k^ vks "fpfdRI k^ ds vfkZ ogh gkxs tks muds fy, Øe' k% nür fpfdRI k
 vf/kfu; e] 1948 vks Hkkjrh; fpfdRI k vf/kfu; e] 1956 ea l eums' kr g\$
 ¼?k½ ^ l dk; ^ dk rkRi ; Z fo' ofo | ky; ds fdl h l dk; l s g\$
 ¼³½ ^Nk= fuokl ^ dk rkRi ; Z Nk=ka ds fuokl grq, d , d h bdkbz l s g\$ tks fo' ofo | ky;
 }kjk i k\$"kr ; k ekU; rk çklr gk\$
 ¼o½ "fofgr^ dk rkRi ; Z i fj fu; eka }kjk fofgr l s g\$
 ¼N½ "jftLVHgr Lukrd^ dk rkRi ; Z fo' ofo | ky; ds fdl h Lukrd l s g\$
 ¼t½ ^ i fj fu; e] ^ v/; kns k^ vks "fofu; e^ dk rkRi ; Z Øe' k% fo' ofo | ky; ds i fj fu; e]
 v/; kns k vks "fofu; e l s g\$
 ¼>½ ^ v/; ki d^ dk rkRi ; Z , d s v/; ki d l s g\$ tks fo' ofo | ky; }kjk f' k{k.k ; k vuq "kku
 dk; Z ea ekxh' ku ; k l pkyu ds fy, fu; k\$tr gk\$
 ¼½ "fo' ofo | ky; ^ dk rkRi ; Z bl vf/kfu; e ds v/khu LFkki r mükj çns'k vk; foKku
 fo' ofo | ky;] l Qb] bVkok l s g\$

v/; k; &nks

fo' ofo | ky;

fo' ofo | ky; dh
LFkki uk , oa fuxeu

3&¼½ , d s fu; r fnukd ij vks l s mükj çns'k vk; foKku fo' ofo | ky; l Qb] bVkok ds
uke l s , d fpfdRI k fo' ofo | ky; dh LFkki uk dh tk; xhA

fo' ofo | ky; dks
fpfdRI ky; vlrj .k
vks vkfLr; ka dk
mi ; ksx

¼2½ ; g fo' ofo | ky; , d fuxfer fudk; gksxkA
4&¼d½ fu; r fnukd ij] &
bVkok ftys ds l Qbz ea l Fkr mükj çns'k xteh.k vk; foKku , oa vuq "kku l LFku] l Qb]
bVkok ds l eLr fpfdRI ky;] efmDy dkyst] i j kefmDy foKku egkfo | ky;] dkyst vkQ
ufl &] dkyst vkQ Qke] h] Vtek l Vj , oa l qj Li s kfyVh fpfdRI ky; tks jkT; l jdkj ea
fufgr g\$ os fo' ofo | ky; dks glRklrfj r gks tk; &A

fo' ofo | ky; ds
mnns' ;

¼[k½ l LFku ds l eLr vf/kdkjh] v/; ki d , oa vl; depkjh fo' ofo | ky; ds vf/kdkjh]
v/; ki d , oa depkjh ds : i ea inLFkki r gkxs t\$ k fd fofgr fd; k tk; A

5&fo' ofo | ky; ds mıs' ; fuEufyf[kr gkxs

¼d½ fpfdRI k vks nür fpfdRI k] i j kefmDy foKku] ufl & , oa Qke] h ea Kku
dk çl kj vks vfkof) djuk vks ml ea n{krki m kZ , oa 0; ofLFkr f' k{k.k] v/; ki u] çf' k{k.k
vks vuq "kku l fuf' pr djuk

¼[k½ fo | eku l LFkvka dks mlur djds , d cgvk; keh vfr fof' k"V gkLi Vy , oa
Vtek l Vj dh 0; oLFk djuk vks mlga vk\$"V d\$æka ds : i ea LFkki r djuk , oa
gkLi Vyka ea jkfx; ka ds mi pkj dh 0; oLFk djuk

¼x½ v/; ki dka grq çf' k{k.k çnku djus ds fy, , d d\$æ LFkki r djuk

¼?k½ i j kefmDy ekua l d k/ku grq, d i j kefmDy çf' k{k.k d\$æ dk fodkl

djuk

¼³½ i fkykth ç; ks' kkykvk] MkbXukLVd l Vjka vks jä çdka , oa vl;
i fj l jh; fof' k"V fpfdRI ky; l Ecfu/kr l okvka , oa l fo/kvka dks l fefyr djrs gq
vLi rkyka dk ç' kkl u] çcl/ku vks fu; æ.k djuk

fof'k"V , oa 0; f"Vd foHkxka dh LFkki uk djuk tS s gh vKj tc vko'; drk gkA

6&fo'ofok|ky; dh fuEufyf[kr 'kfä; ka vKj drD; gkxj vFkkZ-%&

fo'ofok|ky; dh 'kfDr; ka vKj drD;

¼d½ fpdfRI k vKj nr fpdfRI k] iS kesMdy dkyst] ufl & dkyst , oa dkyst ऑफ फार्मसी की ऐसी शाखाओं में अध्यापन और प्रशिक्षण संस्थित करना, जैसा विश्वविद्यालय mfpr l e>s vKj mu 'kk[kkvka ea Kku dh vfhkof) vKj çl kj ds fy, vuq ãkku dh 0; oLFkk djuk

¼k½ mi kf/k; k] fMlykek] çek.k&i = vKj vU; 'kS{k d fof'k"V; ka l fLFkr djuk vKj çnku djuk

¼x½ fo'ofok|ky; ds foHkUu i kBî Øeka ea Nk=ka dks ços'k n&uk vKj i jh{k, a vKj i jh{k. kka dks l pkfyr djuk vKj ml ds l Ecl/k ea 'krkã dks vf/kdFFkr djuk

¼?½ , d s 0; fä; ka ds fy; s i jh{k/vka dk vk; kstu djuk rFkk mUga mi kf/k; ka ; k vU; 'kS{k d fof'k"V; ka Lohkr vKj çnku djuk ftUgk&

¼, d½ fo'ofok|ky; ea fdl h f'k{k.k i kBî Øe dk v/; ; u fd; k gkç

¼n½ fo'ofok|ky; ea 'kks'k dk; Z fd; k gkç

¼³½ i fjfu; eka ea vf/kdFFkr jhfr l s vKj 'krkã ds v/khu ekun mi kf/k; ka ; k vU; 'kS{k. kd fof'k"Vrk; a çnku djuk

¼p½ , d s 0; fä; ka ds fy; s tks fo'ofok|ky; ds Nk= ugha gç , d s fMlykek çnku djuk] vKj , d s 0; k[; kuka vKj vum's kka dh 0; oLFkk djuk tS k fo'ofok|ky; vo/kkfjr djç

¼N½ vU; fo'ofok|ky; ka rFkk , d s ç; kstuka ds fy; s l gdk; Z ; k l g; kx djuk ftUga fo'ofok|ky; vo/kkfjr djç

¼t½ i fjfu; eka vKj v/; kns kka ds vuq kj Nk=ofUk; k] vf/kNk=ofUk; ka ¼; k=k djuk] vf/kNk=ofUk; ka dks l fEefyr djrs gq ç fo|kofUk; k] Nk= l gk; rk ofUk; k] ind vKj i kfjrkãdka dks l fLFkr djuk vKj mUga çnku djuk

¼>½ fdl h mi kf/k ; k fMlykek grq v/; ; u i kBî Øe ds ços'k ds ç; kst ukFZ fdl h vU; fo'ofok|ky; }kj k çnUk dkbz mi kf/k ; k fMlykek dks vi uh mi kf/k ds l erç; ; k] fdl h vU; fo'ofok|ky; ; k çkf/kdj.k }kj k vk; kstr fdl h i jh{k dks ek/; fed f'k{k i fj"kn~mUkj çns'k dh b. VjehfM, V i jh{k ds l erç; eku; rk çnku djuk

¼½ fo'ofok|ky; ds mäs; ka dks i jk djus ds fy; s f'k{k.k vKj 'kks'k l fLFkkuk] vLi rkyk] ç; kx'kkykvk] i rdky; ka ; k vU; vko'; d ckrka dh LFkki uk vuq{k.k vKj ç'kkl u djuk

¼V½ Nk=kokl ka dh LFkki uk vuq{k.k vKj ç'kkl u djuk vKj fo'ofok|ky; ds Nk=ka ds fy; s vkokl ds LFkkuka dks eku; rk n&uk

¼B½ v/; kns kka ds vuq kj Qhl , oa vU; çHkj fu; r djuk vKj l æg djuk

¼M½ fuokfl ; ka dk ços'k.k , oa fu; æ.k djuk vKj fo'ofok|ky; l fLFkkuka ds Nk=ka ds vuq kkl u foul fer djuk vKj muds LokLF; ds l o/kU ds fy; s 0; oLFkk djuk

¼<½ JS'B , oa vuq ãkku dk; kã ds çdk'ku dk ftEek yauk

¼. k½ vi us vLi rkyka ea jkfx; ka ds çcl/ku vKj mi pkj ds fy; s 0; oLFkk djuk

¼r½ fo' ofo | ky; ds mí's; ka dks vx] j djus ds fy; s; Fkko'; d , d s l Hkh vU; dk; Z djuk pks os mi; ä 'kfä; ka ds vku]k]x]d gla; k u gk

¼F½ fdl h jkt dh; ; k futh fpfdRI k] nUr fpfdRI k] i s ke]Mdy ; k ufl & egkfo | ky; dks , d s jhfr l s vks , d s fuc]kka vks 'krk] ij l Ec) rk ; k eku; rk ds fo' kskf/kdkj nu]k] t] s fofgr fd; s tk; s vks fdl h , d s fo' kskf/kdkj dks oki l yu; k ml ea dVks]h djuk vks , d s egkfo | ky; ds dk; k] dk ekx]n' k]u vks fu; æ.k djuk(

fo' ofo | ky; l Hkh tkfr] ox] erkoyfEc; ka ; k fyax ds fy, gksxk

7& tkfr] ox] erkoyfEc; ka ; k fyax ds HknHkko ds fcuk fo' ofo | ky; l Hkh 0; fä; ka ds fy; s gksxk%

ijUrq; g fd fo' ofo | ky;] &

¼, d½ fo' ofo | ky; ds v/; ; u ds i k B i Øek] ea ços'k ds fy, ik=rk r; dj l drk g

¼n½ rRI e; çouk jkT; l jdkj dh fdl h fof/k ; k vkn] kka ds vu] kj vu] ffr tkfr; k] vu] ffr tutkfr; k] vU; fi NM]s ox]k] efgyk Nk=ka vks vU; Jf.k; ka ds i {k ea vkj {k.k dj l drk gA

fujh{k.k tkp vks i fjn' k]u

8&¼½ jkT; l jdkj dk] fdl h , d s 0; fä ; k 0; fä; ka }kj k t] k og fun]k n] fo' ofo | ky; ftl ds vlrx]r ml ds Hkou] i]rdky;] ç; ks' kkyk] deZ kkyk rFk mi Ldj gs vks fo' ofo | ky; }kj k djkbZ x; h ij h {kk] v/; ki u dk; Z rFk vU; dk; Z dk fujh{k.k djkus dk] vks ml h çdkj fo' ofo | ky; ds ç' kkl u rFk fo]k l s l Ec]U/kr fdl h vU; fo'k; ds l Ec]U/k ea tkp djkus dk vf/kdkj gksxA

¼2½ tgka jkT; l jdkj mi /kkj k ¼½ ds v/khu dk] fujh{k.k ; k tkp djkus dk fofu' p; dj] rks og ml dh l]puk d]y]l fpo ds ek/; e l s fo' ofo | ky; dks nax] vks , d s fujh{k.k ; k tkp ea i fj"kn- }kj k uke&fufn]V dk] 0; fä fo' ofo | ky; ds çfrfuf/k ds : i ea mi l Fkr gks l dxk vks ml s bl : i ea l]ok] dk vf/kdkj gksxA

¼3½ mi /kkj k ¼½ ds v/khu fujh{k.k ; k tkp djus ds fy; s fu; ä 0; fä ; k 0; fä; ka dk] fl foy U; k; ky; dh l Hkh 'kfä; k] gksx] tks mlga fl foy çfØ; k l fgrk] 1908 ds v/khu 'ki Fk ij l k; yus vks l kf{k; ka dks mi l Fkr djkus ds fy; s rFk nLrkost ka vks l kjoku oLrq]ka dks çLrq djus ds fufe]k ck/; djus ds ç; kstufk] çkr gs vks , d s 0; fä ; k 0; fä; ka dks n.M çfØ; k l fgrk] 1973 dh /kkj k 345 vks 346 ds vFk]lrx]r fl foy U; k; ky; l e>k tk; sxk vks ml ds ; k ml ds l e{k dk; Bkgh Hkkjrh; n.M l fgrk dh /kkj k 193 vks 228 ds vFk]lrx]r U; kf; d dk; Bkgh l e>h tk; sx]A

¼4½ jkT; l jdkj , d s fujh{k.k ; k tkp ds ifj.kke ds çfr fun]k d]y]lfr dks l Eck]kr dx]h vks d]y]lfr] jkT; l jdkj ds fopkj vks ml ij dh tkus okyh dk; Bkgh ds l Ec]U/k ea jkT; l jdkj dh l ykg dk; & i fj"kn dks l] ffr dx]xA

¼5½ d]y]lfr rc , d s l e; ds Hkhrj] ftl s jkT; l jdkj fu; r d]s ml s dk; Z i fj"kn }kj k dh x; h ; k dh tkus ds fy; s çfrLFkfr dk; Bkgh dh fj i k]Z çLrq dx]xA

¼6½ ; fn fo' ofo | ky; ds çkf/kdkjh mfr l e; ds Hkhrj jkT; l jdkj ds l ek/kku ds vu] kj dk; Bkgh u d]s rks jkT; l jdkj fdl h , d s Li"Vhdj.k ij] ftl s fo' ofo | ky; ds çkf/kdkjh çLrq dj] fopkj djus ds i' pkr , d s fun]k tkjh dj l dxk ftl s og Bhd l e>s vks fo' ofo | ky; ds çkf/kdkjh , d s fun]k ka dk vu] kyu djus ds fy; s ck/; gksxA

¼7½ jkT; l jdkj d]y]lfr ki fr dk] mi /kkj k ¼½ ds v/khu dj; s x; s çR; çd fujh{k.k ; k tkp dh vks mi /kkj k ¼½ ds v/khu d]y]lfr l s çkr çR; çd l]]puk dh vks mi /kkj k ¼½ ds v/khu tkjh fd; s x; s çR; çd fun]k dh vks , d s fun]k i kyu djus vFkok u djus ds l Ec]U/k ea çkr çR; çd fj i k]Z ; k tkudkj]h dh çfr; ka Hkh Hkst]xA

v/; k; & rhu

fo' ofo | ky; ds vf/kdkjh

9&fo' ofo | ky; ds fuEufyf[kr vf/kdkjh gkx&

fo' ofo | ky; ds
vf/kdkjh

¼d½ dgykf/ki fr(

¼[k½ dgyi fr(

¼x½ çfr&dgyi fr(

¼?k½ foÜk vf/kdkjh(

¼³½ dgy I fpo(

¼p½ i jh{kk fu; æd(

¼N½ I ðk; ka dk I ðk; k/; {k(

¼t½ Nk= dY; k.k ds I ðk; k/; {k(

¼>½ , d s vU; vf/kdkjh tks i fjfu; eka }kjk fo' ofo | ky; ds vf/kdkjh ?kkf"kr fd; s tk; A

10&¼1½ mÜk çns'k ds eq; eæh fo' ofo | ky; ds i nu dgykf/ki fr gkxA

dgykf/ki fr

¼2½ dgykf/ki fr vi us in ds vk/kkj i j} fo' ofo | ky; ds ç/kku gkxA

¼3½ dgykf/ki fr dks , d h vU; 'kfä; ka gkxh tks ml s bl vf/kfu; e ; k bl ds v/khu cuk; s x; s i fjfu; eka }kjk v/khu çnku dh tk; A

¼4½ I Eekfud mi kf/k ; k fo' kf"V; ka çnku djus dh çR; d çLFkki uk dgykf/ki fr }kjk i q"V ds v/; k/khu gkxhA

¼5½ dgykf/ki fr ; fn mi fLFkr gkx} fMxh vkj fMlykek çnku fd; s tkus grq fo' ofo | ky; }kjk vk; kf tr nh{kkar I ekjkg dh v/; {krk djæA

11&¼1½ dgyi fr fo' ofo | ky; dk i i kdkfyd ofud vf/kdkjh gkxk vkj og dgyi fr dgyi fr dgykf/ki fr }kjk mu 0; fä; ka ea I s fu; ä fd; k tk; sxk ftuds uke mi /kkjk ¼2½ ds mi cu/kka ds vud kj xBr I febr }kjk ml s çLrç fd; s x; s gkA

¼2½ mi /kkjk ¼1½ ea fofufnZV I febr ea fuEufyf[kr I nL; gkx} vFkk&

¼d½ eq; I fpo] mÜk çns'k I jdkj I febr dk i nu v/; {k

¼[k½ jkT; I jdkj ds fpdfRI k f' k{kk foHkkx dk I a kst d

çeqk I fpo ; k I fpo

¼x½ dgyi fr] fdæ tktZ fpdfRI k fo' ofo | ky; I nL;

¼?k½ funs'kd] I at; xkxh Lukrdkkkj vk; foKku I nL;

I LFkku] y[kuÅ

¼³½ dgykf/ki fr }kjk uke fufnZV , d 0; fä I nL;

¼3½ mi /kkjk ¼7½ ds v/khu i nokof/k I ekfir vFkok in R; kx ds dkj.k] dgyi fr ds in ea gkus okyh fjä dh rkjh[k I s; Fkk'kD; de I s de I kB fnu i nZ vkj tc dHkh Hkh dgykf/ki fr }kjk vi {kk dh tk; s vkj , d h rkjh[k ds i nZ tks ml ds }kjk fofufnZV dh tk; } I febr dgykf/ki fr dks de I s de rhu , d s 0; fä; ka ds uke çLrç djxh tks dgyi fr dk in /kkj.k djus ds mi ; ä gkA I febr dgykf/ki fr dks uke çLrç djrs I e; fl Qkfj'k fd; s x; s 0; fä; ka ea I s çR; d dh vgi-kvka dk , d I f{klr foj.k Hkh Hkstxh fdUrç og ml ea dkbZ vf/keku&Øe mi nf'kr u djxhA

¼4½ tgka dgykf/ki fr I febr }kjk fl Qkfj'k fd; s x; s 0; fä; ka ea I s fdI h , d ; k vf/kd 0; fä dks dgyi fr fu; ä fd; s tkus ds mi ; ä ugha I e>rk gS vFkok fl Qkfj'k fd; s x; s 0; fä; ka ea I s , d ; k , dkf/kd 0; fä fu; ä ds fy, mi yC/k u gk vkj dgykf/ki fr dk p; u rhu I s de 0; fä; ka rd I hfer gks rks og I febr I s mi /kkjk ¼3½ ds vud kj u; s ukeka dh I ph çLrç djus dh vi {kk dj I dxkA

1/5½ l febr dk dkbz dk; Z ; k dk; bkgb døy bl dkj.k vfof/kekl; ugha dh tk; xh fd ml ds l nL; ka ea dkbz fjfä ; k fjfä; ka Fkh vFkok fdl h , d s 0; fä us ml dh dk; bkgf; ka ea Hkx fy; k ftl ds l Ecl/k ea ckn ea ; g ik; k tk; afd og , d k djus dk gdnkj ugha FkA

1/6½ dñyifr vius in xg.k djus dh rkh[k l s rhu o"l dh vof/k i ; ðr in /kkj.k djsxk%

ijlurq ; g fd dñyfr/ki fr dks l Eckf/kr vkj LogLrk{fjfr ys[k }kjk dñyifr viuk in R; kx l dxk vkj dñyfr/ki fr }kjk , d k R; kxi = eatij dj fy; s tkus ij og viuk in /kkj.k djus l sfojr gks tk; xkA

1/7½ bl vf/kfu; e ds mi cl/kka ds v/khu jgrs gq] dñyifr dh mi yfc/k; ka rFkk l ok dh vl; 'krz , d h gkxh tks jkT; l jdkj l k/kkj.k ; k fo'kks vkns'k }kjk bl fufeUk vo/kkfjr djA

1/8½ dñyifr ds : i ea viuh l okvka ds l Ecl/k ej dñyifr fdl h i d ku] chek ; k Hkfo"; fuf/k ds Ok; ns dk gdnkj u gksxkA

1/9½ fuEufyf[kr fdl ugha Hkh i fj l Fkfr; ka ea 1/4 tuds fo |eku gkaus dk , dek= fu.kkz d Lo; a dñyfr/ki fr gksxk½ dñyfr/ki fr] fdl h mi ; ä 0; fä dks N% ekg l s vuf/kd inkof/k ds fy, tñ k og fofufnZV djñ dñyifr ds in ij fu; ä dj l dxk%

1/d½ tgka dñyifr dk in Nñh yus ds dkj.k vFkok in R; kx ; k inkof/k dh l ekfr l s fHkUu fdl h vl; dkj.k l } fjä gks tk; s vFkok ml dk fjä gksuk l Hkko; gkñ rks ml dh l puk dñy l fpo }kjk dñyfr/ki fr dks rñar nh tk; xh(

1/k½ tgka dñyifr dk in fjä gks tk; s vkj ml s mi /kkj.k 1/1½ l s 1/5½ ds mi cl/kka ds vuq kj l fo/kk rFkk 'kh?kark l s Hkj k u tk l drk gkñ

1/x½ fdl h vl; vki kr e%

ijlurq ; g fd dñyfr/ki fr bl mi /kkj.k ds v/khu dñyifr ds in ij fdl h 0; fä dh fu; ä dh inkof/k dks l e; & l e; ij c<k l dxk fdlurq bl çdkj fd , d h fu; ä dh dñy inkof/k 1/4 t l ds vlurxñr emy vkns'k ea fu; r vof/k Hkh g%, d o"l l s vf/kd u gkA

1/10½ dñyifr dh vuq f l Fkfr ej çfr dñyifr] ; fn dkbz gks vFkok tgka çfr dñyifr u gks fo' ofo |ky; dk T; S Bre vkpk; Z dñyifr ds drD; ka dk Hkh fuoöu djsxkA

1/11½ ; fn dñyfr/ki fr dh jk; ea dñyifr tkuc>dj bl vf/kfu; e ds mi cl/kka dks dk; kñlor ugha djrk gS ; k dk; kñlor djus l s bl djk djrk gS ; k vius ea fufgr 'kfä; ka dk nq i ; kx djrk gS ; k ; fn dñyfr/ki fr dks vl; Fkk ; g çhr gks fd dñyifr dk in ij cuk jguk fo' ofo |ky; ds fy, vfgrdj gñ rks dñyfr/ki fr] , d h tkp djus ds i'pkr- tñ h og mfpr l e>} vkns'k }kjk dñyifr dks gvK l drs gA

1/12½ fdl h tkp ds yfcr ; k fopkj k/khu jgus ds nkñ ku dñyfr/ki fr ; g vkns'k ns l drs gS fd tc rd vl; Fkk vkns'k u fn; k tk; }&

1/d½ , d k dñyifr] dñyifr ds in ds dk; Z l pkyu l sfojr jgsk fdlurq ml s og mi yfc/k; ka çklr gkñh jgkxh ftuds fy, og vl; Fkk mi /kkj.k 1/8½ ds v/khu Fkk(

1/k½ dñyifr ds in ds dk; Z dk l pkyu] vkns'k ea fofufnZV 0; fä }kjk fd; k tk; xkA

dñyifr dh 'kfr; ka 12&1/1½ dñyifr fo' ofo |ky; dk ç/kku dk; ð kyd rFkk 'kñf.kd vf/kdkjh gksxk] vkj] & rFkk drD;

1/d½ fo' ofo |ky; ds dk; Z dñyifr ka ij l k/kkj.k i ; Zsk.k vkj fu; a.k j [ksxk(

¼[k½ fo' ofo | ky; ds çkf/kdkfj; ka ds fofu' p; dks dk; kflor djsxk(
¼x½ dgykf/ki fr dh vuq fLFkr ea çkf/kdkfj; ka ds vf/ko's kuka vks fo' ofo | ky; ka ds
fdl h nh{kkar l ekjkg dk l Hkki frRo djsxk(
¼?k½ u, Nk=ka dk muds T; 'Bka }kjk fdl h fga d ; k v'kkkkuh; j\$ax ds çfr"ks'k
dks l fEefyr djrs gq fo' ofo | ky; ea vuq kkl u cuk; sj [kus ds fy, mUkjnk; h gksxk(
¼³½ fo' ofo | ky; ijh{kkvka dk l efrpr <æ l s vks Bhd l e; ij vk; kst u vks
l pkyu djus ds fy, vks ; g l fuf' pr djus ds fy; s fd , d h ijh{kkvka dk ijh{kkOy
'kh?kark l s çdkf'kr fd; k tkrk gs vks fo' ofo | ky; dk fo|k l = l efrpr rkjh[k dks
çkj EHK , oa l ektr gkrk gs mUkjnk; h gksxkA
¼2½ og dk; ð fj"kn] fo|k ijf"kn rFkk foUk l febr dk insu l nL; &v/; {k gksxkA
¼3½ ml s fo' ofo | ky; ds fdl h vl; çkf/kdkjh ; k fudk; ds vf/ko's ku ea cksyus vks
vl; Fkk Hkx yus dk vf/kdkj gksxk fdUrq og bl mi/kkj ds vk/kkj ij er nus dk gdnkj u
gksxkA

¼4½ dgyi fr dk ; g drD; gksxk fd og bl vf/kfu; e] ijfju; eka rFkk v/; kns kka ds
mi cl/kka dk fu"Bki ml vuqkyu fd; k tkuk l fuf' pr djs vks dgykf/ki fr dh 'kfä; ka ij çfrdny
çHko Mkys fcuk] ml s , d h l Hkh 'kfä; ka çklr gksxk tks ml fufeUk] vko'; d gkA
¼5½ dgyi fr dks dk; ð fj"kn] fo|k ijf"kn rFkk foUk l febr ds vf/ko's ku cykus vFkok
cyokus dh 'kfä gksxh%

ijUrq ; g fd og fo' ofo | ky; ds fdl h vl; vf/kdkjh dks ; g 'kfä çR; k; kfr dj
l dsxkA

¼6½ tgka fo' ofo | ky; ds v/; ki d dh fu; fä l s fHku dkbZ , d k vR; ko' ; d ekeyk gs
ftl ea rRdky dk; çkgh djuk vi\$kr gks vks ml ds l Ecl/k ea dk; çkgh djus ds fy, bl
vf/kfu; e }kjk ; k ds v/khu l 'kä fo' ofo | ky; ds fdl h vf/kdkjh ; k çkf/kdkjh ; k vl; fudk;
}kjk ml ij rRdky dk; çkgh uk dh tk l ds rks dgyi fr , d h dk; çkgh dj l dsxk tks og Bhd
l e>s vks vius }kjk dh xbz dk; çkgh dh rRdky fjiksZ og dgykf/ki fr rFkk , d s vf/kdkjh]
çkf/kdkjh vFkok vl; fudk; dks Hkh nsxk tks l /kkj .k Øe ds ekeys ds l Ecl/k ea dk; çkgh djr%

ijUrq ; fn ml ea ijfju; eka ; k vf/kfu; eka ds mi cl/kka l s dkbZ fopyu gks rks dgykf/ki fr
ds i nklupknu ds fcuk dgyi fr , d h dk; çkgh ugha djsxk%

ijUrq ; g vks fd ; fn vf/kdkjh] çkf/kdkjh ; k vl; fudk; dh jk; gks fd , d h dk; çkgh
ugha dh tkuh pkfg; s Fkh rks og ekeyk dgykf/ki fr dks fufnZV dj l dsxk tks ; k rks dgyi fr }kjk
dh x; h dk; çkgh dh iV dj l dsxk ; k ml s fu"çHkkoh dj l dsxk vFkok ml , d h jhfr l s
mi kUrfjr djsxk ftl s og Bhd l e>s vks rñj jkUr og dk; çkgh ; FkkLFkr çHkkoh ugha gksxh ; k
mi kUrfjr : i ea çHkkoh gksxh fdUrq , d s fu"çHkkoh dj .k ; k mi karj l s dgyi fr ds vkn's k }kjk ; k
ml ds v/khu igys dh x; h fdl h ckr dh fof/keU; rk ij dkbZ çfrdny çHko ugha i Mxk%

ijUrq ; g vks Hkh fd fo' ofo | ky; dh l øk ea fdl h 0; fä dk; tks bl mi /kkj ds v/khu
dgyi fr }kjk dh x; h dk; çkgh l s 0; fFkr gk , d h dk; çkgh ds fo:) ml rkjh[k l s tc ml s
, d s dk; çkgh ds l Ecl/k ea fofu' p; l s l ð fpr fd; k tk; j vihy djus dk vf/kdkj gksxk vks
rñj jkUr dk; Z ijf"kn dgyi fr }kjk dh x; h dk; çkgh dks iV ; k mi kUrfjr dj l dsxh ; k ml s
myV l dsxhA

¼7½ mi /kkj ¼6½ ea dh fdl h ckr l s dgyi fr dks dkbZ , d k 0; ; mi xr djus ds fy,
l 'kä ugha l e>k tk; sxk tks l E; d : i l s çkf/kçr u gks vks ftudh 0; oLFkk ctV ea u dh
x; h gkA

ifr dylifr

1/8½ dylifr ,d h vl; 'kfä; ka dk ç; kx djxk tks ifjfu; eka rFkk v/; kns kka }kjk vf/kdFkr dh tk; A
 13&1/11½ ; fn dylifr vko'; d l e>s rks fo'ofu|ky; ds vkpk; ka ea l s fdl h ,d dks çfr&dylifr fu; ä dj l dxkA
 1/2½ mi /kkjk 1/11½ ds v/khu fu; ä çfr&dylifr vi us drD; ka dk ikyu vkpk; l ds : i ea vi us drD; ka ds vfrfjä djsxkA
 1/3½ çfr&dylifr] dylifr ds çl kn i ; Dr in /kkj.k djsxkA
 1/4½ çfr dylifr dks dk; l ifj"kn }kjk l Lrr ekuns feyskA

foRr vf/kdkjh

1/5½ çfr dylifr] ,d sekeyka ea dylifr dh l gk; rk djxk ftlga dylifr l e; & l e; ij bl fufu fo'ofu|ky; dja rFkk dylifr dh vuq l Fkr ea og fo'ofu|ky; ds vf/kos kuka dk l HkkrRo djxk vkj ,d h vl; 'kfä; ka dk ç; kx djxk vkj ,d s vl; drD; ka dk ikyu djxk tks ml s dylifr }kjk l k s ; k çR; k; kfr fd; s tk; A
 14&1/11½ fo'ofu|ky; ds ,d foÜk vf/kdkjh gsk ftl dh fu; ä jkT; l jdkj vf/kl ipuk }kjk djsxh vkj ml ds ifj Jfed vkj Hkka dk l nk; fo'ofu|ky; }kjk fd; k tk; skA
 1/2½ foÜk vf/kdkjh foÜk l febr dk inu l fpo gskA
 1/3½ foÜk vf/kdkjh dk; l ifj"kn ds l e{ ctV 'okf'kd vupkuk vkj ys'kkvka dk foj.k çLrr djus vkj fo'ofu|ky; ka dh vkj l s fuf/k; ka dks fudkyus vkj forfjr djus ds fy; s Hk mÜkjk; h gskA
 1/4½ foÜk vf/kdkjh dks dk; l ifj"kn ea ckyus vkj ml dh dk; çkfg; ka ea vl; Fk Hkx yus dk vf/kdkj gsk fdLrr og er nus dk gdnk; ugha gskA
 1/5½ foÜk vf/kdkjh ds fuEufyf[kr drD; gsk &
 1/6½ ; g l fuf'pr djuk fd fo'ofu|ky; }kjk 1/4ofu; kstu l s fHkUu½ dkbz 0; ; tks ctV ea çk/kçr u gk u fd; k tk; (
 1/7½ fdl h ,d s çLrfor 0; ; dks vlodkj djuk tks bl vf/kfu; e ds mi çalka ; k fdlgha ifjfu; eka ; k v/; kns kka ds fucl/kuka dk mYyaku djrk gk
 1/8½ ; g l fuf'pr djuk fd dkbz vl; foÜk; vfu; ferrk; a u dh tk; vkj ys'kk ijh{k ds nsk ku mi nf kr fdlgha vfu; ferrkva dks Bhd djus ds fy; s dk; çkgh djuk
 1/9½ ; g l fuf'pr djuk fd fo'ofu|ky; dh l Ei fÜk rFkk fofu/kkuka dk l E; d ; i l s ifj {k.k vkj çalk fd; k tk jgk gA
 1/10½ foÜk vf/kdkjh dh i gpo fo'ofu|ky; ds ,d s vfHkys[kka vkj nLrkostka rd gskh rFkk og mlga çLrr djus vkj fo'ofu|ky; ds dk; çkyka l s l Ecfl/kr ,d h tkudkjh nus dh vi çk dj l dxk tks ml dh jk; ea ml ds drD; ka ds fuoögu ds fy; vko'; d gkA
 1/11½ foÜka vf/kdkjh fo'ofu|ky; dh vkj l s l Hk l fonk; a djxk vkj mlga gLrk{kfr djsxkA

dyl fpo

1/12½ foÜk vf/kdkjh dh vl; 'kfä; k; vkj çR; ,d h gskh tS h fufgr dh tk; A
 1/13½ tgka foÜk vf/kdkjh fdl h dkj.ko'k dk; l djus ea vl eFkz gsk ; k foÜk vf/kdkjh dk in fjä gsk rks ml ds in ds l eLr drD; ka dk ikyu] ; FkflFkr foÜk vf/kdkjh ds i q% dk; Hk l EHkyus ; k fjä ds Hkjs tkus rd ,d s 0; fä }kjk l Ei knr fd; k tk; sk ftl s dylifr }kjk fu; ä fd; k tk; A
 15&1/11½ dyl l fpo fo'ofu|ky; dk i mZdkfyd vf/kdkjh gskA
 1/2½ dyl l fpo dh fu; ä jkT; l jdkj }kjk ,d s fucl/kuka vkj 'krka ij dh tk; xh tS h fofgr dh tk; A
 1/3½ dyl l fpo dks fo'ofu|ky; dh vkj l s vfHkys[k vf/kçekf.kr djus dh 'kfä gskhA

¼¼½ dŷ I fpo] fo'ofolky; ds vfhkys[ka vŷ I keU; eæek dh I E; d vfhkj{kk ds fy, mUkjnk; h gksxA og dk; ½ fj"kn dk inu I fpo gksxk vŷ og dk; ½ fj"kn ds I e{k , d h I eLr tkudkj h çLnr djus dks ck/; gksxk tks ml ds dk; Z I Eiknu ds fy, vko'; d gkA og , d s vl; drD; ka dk Hkh ikyu djæxk tks dk; Z ifj"kn ; k dŷifr }kjk fofgr fd; s tk; a ; k viŷ{kr gka fdlrq og] bl mi/kkj ds vk/kkj ij er nus dk gdnkj u gksxA

¼½½ dŷ I fpo dks fofu; eka }kjk ; Fkk mi cfU/kr ds fl ok; fo'ofolky; eafdl h dke ds fy, dkbZ i kfjJfed u rksfn; k tk; sxk vŷ u og Lohdkj djsxA

¼½½ dŷ I fpo dh vl; 'kfä; ka vŷ æR; , d s gkæh tŷ h fofgr fd; s tk; A

¼¾½ tgka dŷ I fpo fdl h dkj.ko'k dk; Z djus ea vl eFkZ gks ; k dŷ I fpo dk in fjä gks rks ml ds in ds I eLr drD; ka dk ikyu ; FkkFLFkr] dŷ I fpo ds i p% dk; Hkkj I Hkkyus ; k fjfä ds Hkjs tkus rd , d s 0; fä }kjk I Eikfnr fd; k tk; sxk ftl s dŷifr }kjk fu; æ fd; k tk; xkA

16&¼¼½ ijh{kk fu; æd] fo'ofolky; dk i mZdkfyd vf/kdkjh gksxA

ijh{kk fu; æd

¼½½ ijh{kk fu; æd dh fu; æd jkT; I jdkj }kjk vf/kl puk }kjk dh tk; sxh vŷ - ml ds i kfjJfed vŷ HkUkka dk I nk; fo'ofolky; }kjk fd; k tk; xkA

¼¾½ ijh{kk fu; æd vius dk; Z I s I EcfU/kr vfhkys[ka dh I E; d vfhkj{kk ds fy; s mUkjnk; h gksxA og fo'ofolky; dh ijh{kk I febr dk inu I fpo gksxk vŷ og , d h I febr ds I e{k , d h I eLr tkudkj h çLnr djus dks ck/; gksxk tks ml ds dk; Z I Eiknu ds fy, vko'; d gkA og , d s vl; drD; ka dk Hkh ikyu djsxk tks fofu; eka }kjk fofgr fd; s tk; a ; k tks dk; Z ifj"kn-; k dŷifr }kjk I e; & I e; ij viŷ{kr gka fdlrq og] bl mi/kkj ds vk/kkj ij er nus dk gdnkj u gksxA

¼¼½ dŷifr ds v/kh{k.k.kk/khu jgrs gq s ijh{kk fu; æd vius v/khu dk; jr depkfj; ka ds Åij ç'kkl fud fu; æ.k j [ksxk vŷ ml s bl I Ecl/k ea dŷ I fpo dh I Hkh 'kfä; ka çklr gksxA

¼½½ ijh{kk I febr ds v/kh{k.kk/khu jgrs gq s ijh{kk fu; æd ijh{kkvka dk I pkyu djsxk vŷ ml ds fy, I Hkh vko'; d çcl/k djsxk vŷ rRI Ecl/kh I Hkh çfØ; kvka ds I E; d fu"i knu ds fy, mUkjnk; h gksxA

¼½½ ijh{kk fu; æd dkj jkT; I jdkj ds vkn'sk ds vuq kj fl ok; fo'ofolky; eafdl h dke ds fy; s dkbZ i kfjJfed u rksfn; k tk; sxk vŷ u og Lohdkj djsxA

¼¾½ tgka ijh{kk fu; æd fdl h dkj.ko'k dk; Z djus ea vl eFkZ gks ; k ijh{kk fu; æd dk in fjä gks rks ml ds in ds I eLr drD; ka dk ikyu ; FkkFLFkr ijh{kk fu; æd ds i p% dk; Hkkj I Hkkyus ; k fjfä ds Hkjs tkus rd , d s 0; fä }kjk I Eikfnr fd; k tk; sxk ftl s dŷifr }kjk fu; æ fd; k tk; A

¼¾½ ijh{kk fu; æd dh vl; 'kfä; ka, oa æR; , d s gksæa tŷ s fofgr fd; s tk; A

17&dŷ/kf/ki fr] dŷifr] çfrdŷifr] foUk vf/kdkjh] dŷ I fpo vŷ ijh{kk fu; æd] ; fn dkbZ fu; æ gk] I s fHkUu fo'ofolky; ds vf/kdkfj; ka dh ogh 'kfä; ka gkæh tks fofgr dh tk; A v/; k; &pkj

vl; vf/kdkjh

fo'ofolky; ds çkf/kdkjh

18& fo'ofolky; ds fuEufyf[kr çkf/kdkjh gksæ

fo'ofolky; ds i kf/kdkjh

¼d½ 0; oLFkki d cksM]

¼[k½ dk; Z ifj"kn]

¼x½ fo | k ifj"kn]

0; oLFkki d ckMZ dk xBu
 19&1/11/2 0; oLFkki d ckMZ ea fuEufyf[kr gksx] &
 1/4d 1/2 dgykf/ki fr(v/; {k}
 1/4[1/2 eq; I fpo) mÜkj çns'k I jdkj(mi k/; {k
 1/4x 1/2 jkT; I jdkj ds fpdfRI k f'k{k fohkx dk çedk I nL;
 I fpo ; k I fpo vFkok muds }kjk uke fufnZV 0; fä tks
 I jdkj ds fo'k'k I fpo ds Lrj I s fuEu dk uk gk
 1/4?k 1/2 jkT; I jdkj }kjk uke fufnZV rhu fo[; kr I nL;
 0; fä(I nL;
 1/4-3/2 rhu f'k{kfon-; k fpdfRI k 0; ol k; ds fo[; kr I nL;
 0; fä ftl ea I s nks Hkkj rh; fpdfRI k i fj "kn- }kjk vkj vl;
 nlr fpdfRI k i fj "kn }kjk uke fufnZV gksxk(I nL;
 1/4o 1/2 dgyi fr(I nL; I fpo
 0; oLFkki d ckMZ dh 'kFDr; ka vkj drD; fuEufyf[kr 'kfä; ka gksxh] vFkkZ-
 20&1/11/2 0; oLFkki d ckMZ fo'ofu|ky; dk eq; 'kkl h fudk; gksxk vkj ml dh
 1/4d 1/2 fo'ofu|ky; ds vl; çkf/kdkfj; ka ds fofu'p; ka dk ; fn os bl vf/kfu; e ; k
 i fjfu; e ; k v/; kns kka ds mi clu/kka ds vuq i u gk i qfof'kydu djuk(I nL;
 1/4[1/2 fo'ofu|ky; }kjk vuq j.k dh tkus okyh uhr; ka dk fu/kkj.k djuk(I nL;
 1/4x 1/2 fo'ofu|ky; ds ctV] okf'kd fji kMl , oa okf'kd ys[kk dks vupkfnr djuk
 vkj okf'kd I Eijh{k çronu ij fopkj djuk(I nL;
 1/42 1/2 0; oLFkki d ckMZ I e; & I e; ij , s s vlurjkyka ij tks N% ekg I s vf/kd ugha gksxk
 , s s I e; vkj LFkku ij tñ k dgykf/ki fr mifr I e-> } cBd djsxkA
 dk; Z i fj "kn
 21&1/11/2 dk; Z i fj "kn ea fuEufyf[kr gksx] &
 1/4d 1/2 dgyi fr) tks ml dk v/; {k gksxk(I nL;
 1/4[1/2 çfr&dgyi fr] ; fn dkbz gk I nL;
 1/4x 1/2 I adk; ka ds v/; {k(I nL;
 1/4?k 1/2 fo'ofu|ky; ds nks T; \$Bre vkpk; Z 1/4 adk; k/; {kka I s fHkUu 1/4 I nL;
 1/4-3/2 dgykf/ki fr }kjk uke fufnZV fpdfRI k 0; ol k; I s jk"Vh; vFkok vlurjkZVh;
 çfr"Bk ds fo[; kr rhu 0; fä(I nL;
 1/4o 1/2 egkfun'kd] fpdfRI k f'k{k , oa çf'k{k.k] mÜkj çns'k(I nL;
 1/4N 1/2 dgykf/ki fr }kjk uke fufnZV fdl h jkT; fpdfRI k egkfo|ky; dk
 ç/kkukpk; { I nL;
 1/4t 1/2 funs'kd] I at; xkalkh Lukrdk]kj vk; foKku I LFkku] y[kuÅ(I nL;
 1/4> 1/2 funs'kd] vf[ky Hkkj rh; vk; foKku I LFkku] ubz fnYyh vFkok fdl h cBd ea
 I fEefyr gkus ds fy, ml ds }kjk ukfer ml I LFkku dk , d vkpk; { I nL;
 1/4-1/2 dgyi fr] fdax tktZ fpdfRI k fo'ofu|ky; vFkok ukfer 0; fäA I nL;
 1/42 1/2 dk; Z i fj "kn ds i nsu I nL; ka I s fHkUu I nL; ka dh i nko/k , s h gksxh] tñ h fofgr dh
 tk; A I nL;

1/3 1/2 dkbz 0; fä dk; Z i fj"kn dk l nL; pous tkus vks cus jgus ds fy, vugl gksxk] ; fn og ; k ml dk l cark fo'ofok|ky; ea vFkok ml ds fufeÜk fdl h dk; Z ds fy, dkbz i kfjJfed vFkok fo'ofok|ky; dks eky çnku djus dh ; k ml ds fufeÜk fdl h dk; Z dk fu"i knu djus dh dkbz l fonk Lohdkj djr k g%

ijUrq ; g fd bl mi/kkj dh dkbz dkr fdl h v/; ki d }kjk bl : i ea vFkok fo'ofok|ky; }kjk l pkfyr fdl h i jh{k ds l cark ea fdlUgha drD; ka dk i kyu djus ds fy; s vFkok fdl h çf'k{k.k bdkbz ; k fdl h Nk=kokl ds v/kh{k d ; k okMLu vFkok çkDVj ; k VîWj ds : i ea fdlUgha drD; ka ds fy, vFkok fo'ofok|ky; ds l cark ea rRI 'k fdlUgha drD; ka ds fy, dkbz i kfjJfed Lohdkj djus ij ykxw u gksxA

Li "Vhdj.k &bl /kkj ea ^ukrnkj^ dk rRi; Z dEi uh vf/kfu; e] 1956 dh /kkj&6 ea i fjHkkf"kr ^ukrnkjks^ l s gS vks bl ds vxr i Ruh 1/4; k i fr 1/2 dk Hkkb] i Ruh 1/4; k i fr 1/2 dk fir] i Ruh 1/4; k i fr 1/2 dh cgu] Hkrtk vks Hkrtk Hk gA

22&1/1 1/2 dk; Z i fj"kn fo'ofok|ky; dh e[; dk; Zdkjh fudk; gksxh vks bl vf/kfu; e ds dk; Z i fj"kn dh mi cl/kka ds v/khu jgrs gq ml dh fuEufyf[kr 'kfä; ka gksxh] vFkkZ-9& 'k fDr; ka vks drD;

1/4, d 1/2 fo'ofok|ky; dh l Ei fÜk vks fuf/k; ka dks /kkj.k djuk vks mu ij fu; æ.k j [kuk(

1/4nk 1/2 fo'ofok|ky; ç; kstuka ds fy, fo'ofok|ky; ds 0; ; ukf/kdkj l s j [kh xbz fdl h fuf/k dk ç'kkl u djuk(

1/4rhu 1/2 fo'ofok|ky; dk ctV rS kj djuk(

1/4pkj 1/2 i fjfu; eka vks v/; kns kka ds vuq kj Nk=ofÜk; ka vf/k&Nk=ofÜk; ka fu/kZ Nk=ofÜk; ka ind vks vl; i kfjrk"kd çnku djuk(

1/4i kp 1/2 fo'ofok|ky; ds vf/kdkfj; ka v/; ki dka vks vl; depkfj; ka dks fu; çä djuk vks muds drD; ka vks mudh l ok dh 'krk dks i fjHkkf"kr djuk vks muds inka dh vLFkk; h vkdfLed fjfä; ka dks Hkjus dh 0; oLFkk djuk(

1/4N 1/2 i jh{k dka dh Ohl] mi yfC/k; ka rFk ; k=k vks vl; HkÜks fu; r djuk(

1/4i kr 1/2 fo'ofok|ky; ds v/; ki d ox] ç'kkl dh; oxl vks vl; depkj oxl ds l nL; ka ea i fjfu; eka vks vl; v/; kns kka ds vuq kj vuq kkl u dks fofu; fer vks çofnr djuk(

1/4vkB 1/2 fo'ofok|ky; ds foÜk] ys[kk vk] fofu/kkuk] l Ei fÜk] dkjckj vks vl; l Hk ç'kkl fud ekeyka dk çcl/k vks fofu; eu djuk vks mä ç; kstu ds fy; s, ç s vfhkdrk fu; çä djuk] ftUga og Bhd l e>{

1/4uk 1/2 fo'ofok|ky; ds fdl h /ku dks 1/4ftuds vlrxr fdl h U; kl ; k fol; kfl r l Ei fÜk l s gkus okyh dkbz vk; Hk g% , ç s LVkd] fuf/k; ka 'ks jka ; k çfrHkr; ka e] ftUga og l e; &l e; ij Bhd l e>a ; k Hkjr ea LFkkoj l Ei fÜk dks Ø; djus ea fofufgr djuk vks l e; &l e; ij , ç s fofu/kku ea i fjorZu djuk(

1/4nl 1/2 fo'ofok|ky; ds dk; Z dks djus ds fy; s vko' ; d Hkouk] i fj l jka Quhpj vks l kf/k= vks vl; l k/kuka dh 0; oLFkk djuk(

1/4k; kjg 1/2 fo'ofok|ky; dh vks l s l fonk djuk] muea i fjorZu djuk] mlUga dk; kZlor djuk vks fujLr djuk(

1/4ckjg 1/2 bl vf/kfu; e] i fjfu; eka vks v/; kns kka ds vuq kj fo'ofok|ky; l s l Ecfu/kr vl; l Hk fo"k; ka dks fofu; fer djuk vks vo/kfjr djukA

1/2½ jkT; l jdkj dh i nZ eatjih ds fcuk dk; Z ifj "kn] cl/kd] foØ;] fofunku] nku ; k vl; Fkk fo' ofo | ky; dh fdl h LFkkoj l Ei fUK dk 1/1 ok; l k/kkj.k çcl/k ds vuØe ea ekl kumkl fdjk; s ij nus d½ u rks vlurj.k djsxh vksj u] fl ok; jkT; l jdkj l s fo' ofo | ky; ds fy; s dkbZ l gk; d vuuku çkr gkus dh 'krZ ds : i ea vFkok jkT; l jdkj ds i nZ vuuku l s fdl h vl; 0; fä l ½ ml dh çfrHkr ij dkbZ /ku m/kkj ; k vfxe yxhA

1/3½ jkT; l jdkj dk i nZ vuuku çkr fd; s fcuk dkbZ , d k 0; ; mi xr ugha fd; k tk; sk ftl ds l Ecl/k ea bl vf/kfu; e ; k i fjfu; eka vFkok v/; kns kka }kj k , d k vuuku vi f{kr gk vksj jkT; l jdkj ds i nZ vuuku ds fl ok; vFkok jkT; l jdkj ds fdl h l kekl; ; k fo' ksk vkns k ds vuØ kj ds fl ok; dkbZ Hkh in fo' ofo | ky; ea l ftr ugha fd; k tk; skA

1/4½ fo' ofo | ky; ds foHku Jf.k; ka ds depkfj; ka ds oru vksj vl; Hkka ogh gkxs tks jkT; l jdkj }kj vuuku fd; s tk; A

1/5½ dk; Z ifj "kn] çR; d fOUkh; o"z ea vkorhZ vksj vukorhZ 0; ; ds fy, fOUk l febr }kj k fu; r l hek l s vf/kd 0; ; mi xr ugha djsxhA

1/6½ fo | k ifj "kn vksj l Ecl/k r l adk; ka ds ckMk ds ijke'kz ij fopkj fd; s fcuk dk; Z ifj "kn] v/; ki dka dh l a; k] vgr-kvka vksj mi yf/k; ka vksj ijh{kdk dks l ns Ohl ds l Ecl/k ea dkbZ dk; bkgh ugha djsxhA

1/7½ dk; Z ifj "kn] ç' kkl dh; i fj "kn ds çR; d l adYi ij l E; d fopkj djsxh vksj ml ij , d h dk; bkgh djsxh ftl s og Bhd l e>a vksj l Hk dks ; FkkLFkr] dh x; h dk; bkgh ; k l adYi Loidkj u djus ds dkj . kka dh fj i kvZ nsxhA

1/8½ dk; Z ifj "kn] i fjfu; eka ea vf/kd fkr fOUgha 'krk ds v/khu jgrs gq fo' ofo | ky; ds fdl h vf/kdkjh ; k fdl h vl; çkf/kdkjh dks ; k vi us }kj k fu; fä fdl h l febr dks viuh dkbZ 'kfä] ftl s og Bhd l e>] çR; k; kftr dj l dshA

1/9½ dyl fpo dk; Z ifj "kn dk l fpo gkskA

fo | k i fj "kn

23&1/1½ fo | k ifj "kn} fo' ofo | ky; dh e[; fo | k fudk; gkxh vksj bl vf/kfu; e] i fjfu; eka rFkk v/; kns kka ds v/khu jgrs gq %&

1/d½ fo' ofo | ky; ea fn; s tkus okys f' k{k.k} f' k{k vksj fd; s tkus okys vuØ akku dk; Z ds Lrj dks cuk; s j [kus ds fy, mUjnk; h gkxh vksj ml dk fu; æ . k vksj l k/kkj.k fofu; eu djsxh(

1/4[k½ fo | k l Ecl/kh l elr fo" k; ka ij ftuds vlurxh fo' ofo | ky; ka }kj k l pkfy r ijh{kkvka l s l Ecl/k r fo" k; Hkh g§ dk; Z ifj "kn- dks l ykg ns l dsh] vksj (

1/x½ ml dh , d h vl; 'kfä; ka rFkk drD; gkx§ tks fofgr fd; s tk; A

1/2½ fo | k ifj "kn- ea fuEufyf[kr l nL; gkx§ vFkkZ-%&

1/4, d½ dyl fr] tks bl dk v/; {k gksk(

1/nk½ l adk; ; k l adk; ka ds l adk; k/; {k(

1/rhu½ fo' ofo | ky; ds l Hkh foHkxk/; {k(

1/pkj½ fo' ofo | ky; ds l Hkh vkpk; Z tks foHkxk/; {k u gk§

1/i kp½ f' k{k {ks= ea ç[; kr i kp 0; fä tks fofgr : i l s l ek; kftr fd; s tk; x§

1/N% i kp v/; ki d ftudk fofgr jhfr l s p; u fd; k tkuk g§

1/l kr½ Nk= dY; k.k ds l adk; k/; {k(

1/vkB½ fo' ofo | ky; ds i rdky; k/; {k A

24& ¼1½ foÜk I febr ea fuEufyf[kr I nL; gkx&

foRr I febr

¼d½ dgyifr] tks bl ds v/; {k gkx&
 ¼[k½ jkT; I jdkj ds fpdfRI k f'k{k foHkkx dk çed[k I fpo(
 ¼x½ jkT; I jdkj ds foÜk foHkkx dk çed[k I fpo(
 ¼?k½ çfrdyifr] ; fn dkbz gk&
 ¼³½ dgy I fpo(
 ¼p½ ijh{k fu; a=d(
 ¼N½ foÜk vf/kdkjh tks I febr dk I fpo Hkh gkxkA

¼2½ mi /kkj ¼1½ ds [k.M ¼[k½ ; k [k.M ¼x½ ea fufn'V dkbz I nL; foÜk I febr dh fdl h cBd ea Lo; a Hkkx yus ds ctk; jkT; I jdkj ds I a ä I fpo I s vfueu in ds fdl h vf/kdkjh dks çrfu; ä dj I drk gS vk& bl çdkj çrfu; ä vf/kdkjh dks er nus dk Hkh vf/kdkj gkxkA

¼3½ foÜk I febr dk; Z ij "kn dks fo'ofokj; dh I Ei fÜk rFkk fuf/k; ka ds ç'kkl u I s I Ec) fo"ka; ij I ykg nxhA og fo'ofokj; dh vk; I k/kuka dks /; ku ea j [krs gq vkxkeh foÜkh; o"z ds fy; s dgy vkorhZ rFkk vukorhZ 0; ; dh I hek fu; r djsxh vk& fdl h fo'ksk dkj.k I s foÜkh; o"z ds nk&ku bl çdkj fu; r 0; ; dh I hek dks iujhf[kr dj I dxh vk& bl çdkj fu; r I hek dk; Z ij "kn ij vkc) dj gkxhA

¼4½ foÜk I febr dh , d h vl; 'kfä; k; rFkk drD; gkx& tks fofgr fd; s tk; A

25&¼1½ fo'ofokj; ea i qp I ðk; gkx& vFkkZ~fpdRI k vk& nlr] i j kefmDy foKku] I ðk; ufl & vk& OkeD hA

¼2½ çR; ð I ðk; ea v/; ki u ds , d s foHkkx gkx& tks fofgr fd; s tk; a vk& çR; ð foHkkx ea , d s i kB; fo"ka; gkx& tks ml s v/; kns'k }kjk I k& s tk; A

¼3½ çR; ð I ðk; dk , d ckMZ gkx& ftl dk xBu ¼ftl ds vlrxZ ml ds I nL; ka dh i nkof/k Hkh g& rFkk 'kfä; k; vk& drD; ogh gkx& tks fofgr fd; s tk; A

¼4½ çR; ð I ðk; dk , d I ðk; k/; {k gkx& tks vkpk; ka ea I s pOkuøe I s T; SBrk øe ea ppuk tk; xk vk& rhu o"z dh vof/k ds fy; s in /kkj.k djsxkA

¼5½ I ðk; k/; {k I ðk; ds ckMZ dk v/; {k gkx& vk& og&

¼d½ I ðk; ds foHkkxka ea v/; ki u rFkk vuq'kku dk; ka ds I xBu rFkk I pkyu(vk&

¼[k½ I ðk; I s I Ecu/kr i fjfu; ek& v/; kns'ka rFkk fofu; eka ds I E; d i kyu ds fy; s mÜkjnk; h gkxkA

¼6½ fo'ofokj; ds çR; ð v/; ki u foHkkx ea , d foHkkxk/; {k gkx& ftl dh fu; ä i fjfu; eka }kjk fofu; fer dh tk; xhA

¼7½ foHkkxk/; {k vi us foHkkx ea v/; ki u ds I xBu ds fy; s I ðk; k/; {k ds çfr mÜkjnk; h gkx& vk& ml dh vl; 'kfä; k; vk& drD; gkx& tks v/; kns'ka ea mi cfu/kr fd; s tk; A

¼8½ foHkklu i kB; fo"ka; ka ds I Ecu/k ea v/; kns'ka ds mi cu/kka ds vuq'kj] v/; ; u ck&ka dks xfBr fd; k tk; xk vk& , d v/; ; u ck&Z dks , d I s vf/kd fo"ka; I k& s tk I d&A

26&fo'ofokj; ds vl; çkf/kdkfj; ka dk xBu] mudh 'kfä; k; rFkk drD; ogh gkx& tks vl; vf/kdkjh fofgr fd; s tk; A

v/; ki dka dh fu; fDr

v/; k; & i kp

v/; ki dka rFkk vf/kdkfj; ka dh fu; fä rFkk l ok dh 'kr]

27&1/2 bl vf/kfu; e ds micU/ka ds v/khu jgrs gq v/; ki d dk; Z ifj"kn }kjk , d p; u l febr dh fl Okfj'k ij , nni' pkr-micU/kr jhfr l s fu; ä fd; s tk; xA p; u l febr dh cBd mruh ckj gkxh ftruh vko' ; d gkA

1/2 1/2 çR; d , d s v/; ki d dh fu; fä tks mi /kkj 1/3 1/2 ds v/khu dh xbZ fu; fä u gks çFke , d o"z ds fy; s ifjoh{kk ij gkxh ftl s dk; Z ifj"kn }kjk , d o"z l s vuf/kd vof/k ds fy; s c<k; k tk l dsxk%

ijUrq ; g fd ifjoh{kk dh vof/k ds nks ku ; k l ekfir ij l ok l ekfir dk dkbZ vkn'sk ikfjr ugha fd; k tk; sx tc rd fd fo'ofok |ky; ds v/; ki d dh n'kk ea dgyifr vks l Ec) foHkxk/; {k 1/4 tc rd fd v/; ki d Lo; a foHkxk/; {k u gkx dh fji k/kä ij fopkj djus ds i' pkr dk; Z ifj"kn vkn'sk u ns n%

ijUrq ; g vks fd l Ec) v/; ki d dks çLrkfor l ok l ekfir ds vk/kkj ka ds l Ecu/k ea Li "Vhdj .k dk vol j nrs gq ukfVI fn; s fcuk l ok l ekfir dk , d k dkbZ vkn'sk ugha fn; k tk; sxk%

ijUrq ; g Hkh ; fn ; FkflFkfr ifjoh{kk vof/k ; k c<k; h x; h ifjoh{kk vof/k dh l ekfir ds i nZ ukfVI nh tk; s rks ifjoh{kk vof/k rc rd ds fy; s c<+ tk; xh tc rd fd çFke ijUrq ds v/khu dk; Z ifj"kn dk vfire vkn'sk u ns fn; s tk; A

1/3 1/2 vkpk; Z l s fHkUu fo'ofok |ky; ds fdl h v/; ki d dh n'kk ea l odk; ds l odk; k/; {k vks l Ec) foHkxk/; {k vks dgyk/ki fr }kjk bl fufek uke&fufnZV , d fo'kSkK ds ijke'kZ l } dgyifr fdl h v/; ki d dks Neph eatj fd; s tkus ds ckj .k gpZ fä ij p; u l febr dks fun'sk fd; s fcuk nl ekg l s vuf/kd dh dkykof/k ds fy; s LFkkuki Uu fu; fä dj l dxh fdUrq vl; in ftl dks N% ekg l s vf/kd dh dkykof/k ds fy; s gkuk l EHkko; gks , d s fun'sk ds fcuk ugha Hkj sxhA

1/4 1/2 v/; ki d dh fu; fä ds fy; s p; u l febr ea fuEufyf[kr gkx]&

1/4 , d 1/2 dgyifr tks ml dk v/; {k gkxk(

1/4 nks l Ecu/k foHkx dk foHkxk/; {k(

1/4 rhu 1/2 fdl h vkpk; Z ; k l g&vkpk; Z dh n'kk ea rhu fo'kSkK] vks fdl h vl;

n'kk ea nks fo'kSkK tks dgyk/ki fr }kjk uke&fufnZV fd; s tk; x%

ijUrq ; g fd tgg dgyk/ki fr dk ; g l ek/kku gks tk; fd ekeys dh fo'kSk ifjLFkfr; ka ea i nZ bñZ ijUrq ds vuq kj p; u l febr dk xBu ugha fd; k tk l drk gS ogk og , d h jhfr l s p; u l febr dk xBu djus dk fun'sk ns l drs gS tS h os mfpr l e>A

1/5 1/2 1/2 çR; d i kB; fo"k; ds fy; Hkjr; fo'ofok |ky; ka ds rLFkkfud l odk; ; k mUkj çn'sk ea vFkok ml ds ckj fLFkr , d s fo|k fudk; ka ; k vuq akku l LFkkvka l s ftUga dgyifr vko' ; d l e>} ijke'kZ djus ds i' pkr- dgyk/ki fr N% ; k ml l s vf/kd fo'kSkK ka dk , d i Sry cuk, xk] mi /kkj 1/4 1/2 ds v/khu dgyk/ki fr }kjk uke&fufnZV fd; k tkus okyk çR; d fo'kSkK ogh 0; fä gkxk ftl dk uke , d s i Sry ea fn; k gkA

1/4 [k. M 1/2 1/2 ea fufnZV dkbZ i Sry çR; d rhu o"z ds i' pkr i qj hf{kr fd; k tk; sxkA

Li "Vhdj .k&1/2 bl mi /kkj ds ç; kstuka ds fy; , d s fo"k; dh 'kk[kk dks ftl l s Lukrdkij mi kf/k ds fy; i Fkd i kB; fo"k; l e>k tk; sxkA

Li "Vhdj .k&1/2 1/2 tgka p; u fd, tkus okys v/; ki d dk in , d l s vf/kd i kB; fo"k; ds fy; gks rks fo'kSkK muea l s fdl h , d i kB; fo"k; dk gks l dsxkA

1/8x1/2 dgykf/ki fr] p; u l febr ea vius uke funf' kfr; ka ds : i ea dk; l djus ds fy, fo'kskka ds mrus ukela l s vf/kd uke] tks mi /kkjk 1/41/2 ds v/khu vi f{kr g] fofufnZV vkn's k l s l d fpr dj l dsxkA , d s ekeys ea tc dkbz ftl dk uke fofufnZV Øe ea Åij fn; k x; k gkj p; u l febr ds vf/ko's ku ds fy, mi yC/k u gks rks ml 0; fä l s ftl dk uke fofufnZV Øe ea ml l s Bhd uhps gkj l febr ea dk; l djus ds fy, vuj ksk fd; k tk; xkA

1/61/2 mi /kkjk 1/41/2 ea fufnZV p; u l febr }kjk dh x; h fdl h fl Qkfj'k dks rc rd fof/kekl; ugha l e>k tk; xk tc rd fd fo'kskka ea l s , d fo'kskK , d s p; u l s l ger u gkA

1/71/2 mi /kkjk 1/61/2 ds mi cl/kka ds v/khu jgrs gq] fdl h p; u l febr dh dgy l nL; rk ds cgør l s , d h l febr dh x.ki frZ gksxh%

i jUrq vkpk; l ; k l g&vkpk; l ds ekeys ea x.ki frZ ds fy, mi fLFkr 0; fä; ka ea de l s de nks fo'kskK l fefyr gkxkA

1/81/2 ; g p; u l febr ij fuHkj gksxk fd og çR; d in ds fy; s , d ; k , dkf/kd fdUrq rhu l s vukf/kd ukela dh fl Qkfj'k dja

1/91/2 fdl h v/; ki u dh fu; fä dh n'kk ea ; fn dk; l ifj"kn p; u l febr }kjk dh x; h fl Qkfj'k l s l ger u gks rks dk; & ifj"kn ml ekeys dks vl gefr ds dkj . kka l fgr dgykf/ki fr dks fufnZV djsxk vkj ml dk fofu'p; vflre gksxk%

i jUrq ; g fd ; fn dk; l ifj"kn p; u l febr ds vf/ko's ku dh rkjh[k l s pkj ekl dh vof/k ds Hkhrj l febr dh fl Qkfj'kka ij fofu'p; u dj} rc Hkh ekeyk dgykf/ki fr dks fufnZV ekuk tk; xkj vkj mudk fofu'p; vflre gksxkA

1/101/2 v/; ki dka dh fu; fä ds fy; s p; u l febr ds l nL; ka dh , d h l febr; ka ea fopkj foe'kz ea Hkx yus ea fgr gkus ds vk/kkj ij vugrk vkj , d s v/; ki dka dh fu; fä l s l d f/kr vl; fo"k; i fjfu; eka }kjk fofgr fd; s tk; xkA

1/111/2 bl /kkjk ds v/khu fdl h fu; fä ds fy; s p; u rc rd ugha fd; k tk; xk tc rd og fjfä de l s de nks , d l ekpkj&i=ka ds rhu vdkka ea foKkfir u dj nh tk; ftl dk mlkj çns'k ea i; klr i fjpkju gkA

28&1/111/2 bl vf/kfu; e ds fdl h vl; mi cl/k ea nh x; h fdl h çfrdny ckr ds gksrs gq Hkh] fo'ofokjy; ea eksyd : i l s fu; fä dkbz l gk; d vkpk; l ; k eksyd : i l s fu; fä ; k bl /kkjk ds v/khu fo'ofokjy; ea inklufr dkbz l g; fä vkpk;] ftl dh mruh l ok dh vof/k gks vkj tks , d h vgrk, aj [krk gks tS h fofgr dh tk;] dks Øe'k% l g; fä vkpk;] l g&vkpk; l ; k vkpk; l ds in ij o's fäd inklufr nh tk l dsxhA

l g; Ør vkpk; l , oa vkpk; l ds in ij inklufr

1/21/2 mi /kkjk 1/111/2 ds v/khu , d h o's fäd inklufr /kkjk 27 dh mi /kkjk 1/41/2 ds v/khu xfBr p; u l febr dh fl Qkfj'k ij] , d h jhfr l s vkj , d h 'krka ds v/khu jgrs gq] tS h fofgr dh tk;] nh tk; xhA

29&1/111/2 i fjfu; eka }kjk vl; Fkk mi cl/k ds fl ok;] fo'ofokjy; dks dkbz o'srud vf/kdkjh vkj v/; ki d] fl ok; , d h fyf[kr l fonk ds tks bl vf/kfu; e] i fjfu; eka rFkk v/; kns kka ds mi cl/kka ds vuq i gksxh] fu; fä ugha fd; k tk; xkA

fo'ofokjy; ka ds v/; ki dka dh fu; fDr l fonk

1/21/2 eny l fonk dgy l fpo ds ikl j [kh tk, xh vkj ml dh , d çfr l Ecfu/kr vf/kdkjh ; k v/; ki d dks nh tk, xhA

1/31/2 fdl h l fonk ; k vl; fy[kr ea vlrfnZV fdl h ckr ds gksrs gq Hkh] fo'ofokjy; ds fdl h v/; ki d dkj , d s folrkj rd ds fl ok;] ; fn dkbz gkj vkj , d h 'krka vkj fucl/kuka ds v/khu jgrs gq tS k jkT; l jdkj l k/kkj.k ; k fo'ksk vkn's k }kjk fofufnZV dj} çkbzV fpdfRI k 0; ol k; 1/çSDVI 1/2 djus dk vf/kdkj ugha gksxkA

i l'ku] Hkfo"; fuf/k
vkfn

30&fo'ofok|ky; vi us vf/kdkfj; k v/; ki dka rFkk vU; depkfj; ka ds ykHk ds fy, , d h
jhfr l s vks , d h 'krka ds v/khu jgrs gq] tks jkT; l jdkj }kjk l e; &l e; ij l keU; vks
fo'kSk vkn'sk }kjk fofunZV dh tk; i d ku , oa Hkfo"; fuf/k fu; ekoyh dks ykxii djsxA

v/; ki dka ds
i fjJfedh;
vfrfjDr dke dh
vuqS l hek

31&1/2 v/; ki dka dks fdl h Hkjr; fo'ofok|ky; ; k ykd l ok vk; ks l s fHkUu fdl h
fudk; }kjk l pkfyr fdl h ijHk ds l ECU/k ea fd; s x; s fdlUgha drD; ka ds fy, i kfjJfed ds
l nk; l ECU/kh 'krzogh gkxh tks fofgr dh tk; A

1/2 dkbZ v/; ki d v/; ki u l ECU/kh drD; ka ; k fdl h ijHk l ECU/kh drD; ka l s fHkUu
drD; ka okyk , d l s vf/kd i kfjJfedh; in /kkj.k ugha djsxA

Li "Vhdj.k& i kfjJfedh; in^ 'kcnka ds vlrxr Nk=kokl ds okMU ; k v/kh{kd]
प्रॉक्टर, क्रीडाधीक्षक और पुस्तकालयाध्यक्ष ds in Hk gA

e/; LFke-vf/kdj.k

32&1/2 fdl h fu; ä l fonk l s mBus okyk dkbZ fookn e/; LFke-vf/kdj.k dks fufnZV
fd; k tk; xkA ftl ea dk; l ij"kn }kjk uke fufnZV , d l nL; l ECU/kr vf/kdkjh ; k v/; ki d
}kjk uke fufnZV , d l nL; vks dykf/ki fr }kjk uke fufnZV , d l nL; %tks l a kst d dk dke
djsk% l fefyr gkxA

1/2 ; fn fdl h dkj.ko'k vf/kdj.k ds fdl h l nL; dk in fjä gk tk, rks ml fjä dh
i frZ ds fy; s mi ; ä 0; fä ; k l cf/kr fudk; mi /kkj.k 1/2 ds mi cakka ds vuq kj fdl h vU; 0; fä
dks uke fufnZV djsk] vks vf/kdj.k ds l e{k dk; bkfg; ka ml çØe l s tkjh j [kh tk l drh g]
ftl çØe ij fjä dh i frZ dh tk; A

1/3 vf/kdj.k dk fofu'p; vfire vks i {kdkjka ij vc) dj gkxk vks ml ij fdl h
U; k; ky; ea vki fUk ugha dh tk, xhA

1/4 e/; LFke-vf/kdj.k dh fuEufyf[kr 'kfä; ka gkxh] &

1/4 vi uh çfØ; k fofu; fer djuk

1/4 [k% l cf/kr vf/kdkjh ; k v/; ki d dk i qfuz ä djus dk vkn'sk nuk(vks

1/4 x% , d h vk; dkVus ds i'pkr tks ml s l ok l s fuyfcr gkx] gvK; s tkus
i nP; r fd; s tkus vFkok l ekir fd; s tkus ds nks ku vU; Fk çkr gk] oru fnykukA

1/5 e/; LFke- l } l Ec) rRl e; çoUk fdl h fof/k ea vlrfonZV dkbZ ckr bl /kkj ds
v/khu e/; LFke-ij ykxiiu gkxhA

1/6 fdl h U; k; ky; ea dkbZ okn ; k dk; bkgh fdl h , d h ckr ds ckjs ea ugha dh tk, xh
tks mi /kkj.k 1/2 }kjk e/; LFke-vf/kdj.k dks fufnZV fd; s tkus ds fy, vi f{kr gk%

ijUrq ; g fd mi /kkj.k 1/3 ea fufnZV vf/kdj.k dk çR; d fofu'p; çkns'kd
vf/kdkfjrk; ä fuEure U; k; ky; }kjk fu"i knuh; gkxk ekus og mä U; k; ky; dh dkbZ fMØh
gkA

v/; k; &N%

i fjfu; e] v/; kns'k rFkk fofu; e

i fjfu; e

33&bl vf/kfu; e ds mi CU/kka ds v/khu jgrs gq] i fjfu; eka ea fo'ofok|ky; l s l Ec)
fdl h fo"k; ds fy, mi CU/k fd; s tk l dks vks fof'krVr; k fuEufyf[kr ds fy, mi CU/k fd; s
tk; &

1/4 fo'ofok|ky; ds çkf/kdkfj; ka dk xBu] mudh 'kfä; ka vks] muds drD; (

1/4 fo'ofok|ky; ds çkf/kdkfj; ka ds l nL; ka dk fuok[pu] fu; ä inkof/k]
ftl ds vlrxr çFke l nL; ka dks in ij cuk jguk Hk g] vks] mudh l nL; rk ea
fjÄ; ka dh i frZ vks bu çkf/kdkfj; ka l s l ECU/kr , d s vU; l Hk fo"k; ds fy, mi CU/k
djuk vko'; d gk

¼x½ fo' ofo | ky; ds vf/kdkfj; ka dh 'kfDr; ka vksj drD; (
 ¼2k½ fo' ofo | ky; ds v/; ki dka dk oxhdj.k] HkrhZ ¼ftl ea U; ure vgrk vksj
 vuHko Hkh g% muds }kjk fo | k l Ecl/kh okf"kd cxfR fj i kVZ dk j [kk tkuk vksj muds }kjk
 vuq kyuh; vkpj.k&fu; e vksj mudh i f j y f c / k ; ka vksj l ok dh vl; 'krZ ¼ftl ea vfuok; Z
 l ok&fuofUk l s l EcfU/kr mi clU/k Hkh g%

¼3½ fo' ofo | ky; ds v/khu vl; i nka ij fu; ä 0; ä; ka dh HkrhZ ¼ftl ea U; ure
 vgrk vksj vuHko Hkh g% vksj mudh i f j y f c / k ; ka vksj mudh l ok dh 'krZ ¼ftl ea vfuok; Z
 l ok fuofUk l s l EcfU/kr vl; mi clU/k Hkh g%

¼p½ fo' ofo | ky; ds vf/kdkfj; ka v/; ki dka rFkk vl; dePKfj; ka ds Ok; ns ds
 fy, i d ku ; k Hkfo"; fuf/k dk xBu vFkok chek Ldhe dh LFkki uk(

¼N½ mi kf/k; ka rFkk fMlykek l fLFkr djuk(

¼t½ l EekukFkZ mi kf/k; ka dk çnku fd; k tkuk(

¼>½ mi kf/k; ka vksj fMlykek] çek.k&i =ka rFkk vl; fo | k l Ecl/kh fo' kf"Vrkvka dk
 oki l yuk(

¼x½ l ok; ka dh LFkki uk] mudk vkesyuj mRl knu vksj i q% l xBu(

¼V½ l ok; ka ea v/; ki u foHkxka dh LFkki uk(

¼B½ fo' ofo | ky; }kjk vuqf{kr Nk=kokl ka dh LFkki uk] mudk mRl knu vksj i q%
 l xBu(

¼M½ fo' ofo | ky; ds ofud dePKfj; ka ¼tks v/; ki d ugha g% dh l a; k] U; ure
 vgrk; a vksj vuHko] i f j y f c / k ; ka vksj l ok dh vl; 'krZ ftl ea l ok fuofUk dh vk; q vksj
 vfuok; Z l ok fuofUk l s l EcfU/kr mi clU/k Hkh g% vksj muds l ok vHkys[k dh jpuk vksj
 vuq {k.k(

¼<½ Nk=ofUk; k] vf/kNk=ofUk; k] fo | kofUk; k] i ndka rFkk i kfjrkf"kdka dks l fLFkr
 djuk(

¼.k½ Lukrdka ds jftLVhdj.k dh vgrk; j 'krZ vksj jhfr vksj jftLVHçR Lukrdka
 ds jftLVj dk j [kk tkuk(

¼r½ nh{kkUr l ekjkg] ; fn dkbZ gk] djuk(vksj

¼Fk½ vl; l Hkh fo"K; tks bl vf/kfu; e }kjk i f j fu; eka ea mi cfU/kr fd; s tkus gka
 ; k fd; s tk l d x A

34&¼1½ fo' ofo | ky; ds çFke i f j fu; e jkT; l jdkj }kjk] vf/kl puk }kjk cuk; s tk; xA i f j fu; e dS s cuk; s

¼2½ dk; Z i f j "kn u, ; k vfrfj ä i f j fu; e cuk l dxh ; k mi /kkj k ¼1½ ea fufnZV i f j fu; eka tk; x s

ea l d kks'ku ; k mlga fujLr dj l dxhA

¼3½ dk; Z i f j "kn] fdl h , d s i f j fu; e ds çk; i dh çLFkki uk rc rd ugha d j x h] ftl l s
 fo' ofo | ky; ds fdl h çkf/kdkjh dh çkfLFkfr] 'kfä; k; xBu ij çHkko i Mçk gk] tc rd fd , d s
 çkf/kdkjh dks ml çLrko ij viuh jk; 0; ä djus dk vol j u ns fn; k x; k gks vksj bl çdkj
 jk; fyf[kr : i ea gkxh rFkk dykf/ki fr dks çLrç fd; k tk; xkA

¼4½ çR; d u; k i f j fu; e ; k fdl h i f j fu; e ea i f j o / k u ; k fdl h i f j fu; e ea l d kks'ku ; k
 fujl u dykf/ki fr dks çLrç fd; k tk; xk tks ml ij viuh vuçfr ns l dxk vFkok viuh
 vuçfr jkd l drk gS vFkok ml ij vksj fopkj djus ds fy, dk; Z i f j "kn dks Hkst l dxkA

¼5½ dk; Z i f j "kn }kjk i kfj r dkbZ i f j fu; e ml rkjh[k l } tc dykf/ki fr }kjk vuçfr
 nh tk, vFkok , d h i 'pkrorhZ rkjh[k l s tks ml ds }kjk fofufnZV dh tk; j çHkko gkxkA

1/6½ i dbrhZ mi /kkj kva ea nh xbl fdl h ckr ds gkrs gq Hkh] jkT; I jdkj] v/; ki dka dh
 vgrkva ds lca k ea fo' ofo | ky; vuqku vk; ks ds fdl h l q-ko ; k fl Qkfj' k ; k jkT; ; k
 jk"Vh; f'k{k uhfr dks /; ku ea j [krs gq vi us }kjk v/; ; u] f'k{k.k ; k vuq d'kku ds fgr ea ; k
 v/; ki dk] fo | kfkz ka ; k vl; depkfjolin ds ykHk ds fy, fd; s x; s fdl h fofu' p; dks fØ; kflor
 djus ds fy, dk; Z i fj"kn l s fofufnZV vof/k ds Hkhrj u; s ; k vfrfjä i fjfu; e cukus ; k mi /kkj k
 1/1½ ea fufnZV i fjfu; eka dks l d kks/kr djus ; k fujfl r djus dh vi s{k dj l drh gS vkj ; fn
 dk; Z i fj"kn , d h vi s{k kva dk vuq kyu djus ea foQy jgs rks jkT; I jdkj u; s ; k vfrfjä
 i fjfu; e cuk l drh gS ; k mi /kkj k 1/1½ ea fufnZV i fjfu; eka dk l d kks/ku ; k fujl u dj l drh gA
 1/7½ dk; Z i fj"kn dks jkT; I jdkj }kjk mi /kkj k 1/6½ ds v/khu cuk; s x; s i fjfu; eka dks
 l d kks/kr ; k fujfl r djus ; k , d s i fjfu; eka l s vl ær u; s ; k vfrfjä i fjfu; e cukus dh 'kfä
 ugha gksxhA

v/; kns' k

35&1/1½ bl vf/kfu; e vkj i fjfu; eka ds mi cl/kka ds v/khu jgrs gq] v/; kns' kka ea fdl h
 , d s fo" k; ds fy, mi cl/k fd; s tk l dks ftuds fy, bl vf/kfu; e ; k i fjfu; eka }kjk mi cl/k
 fd; k tkuk gks ; k v/; kns' kka }kjk fd; s tk; A

1/2½ mi /kkj k 1/1½ ds mi cl/kka dh 0; ki drk ij çfrdny çHkko Mkys fcuk] v/; kns' kka ea
 fuEufyf[kr fo" k; ka ds fy; s mi cl/k fd; s tk; s; vFkk- %&

1/d½ fo' ofo | ky; ea Nk=ka dk çosk rFkk mudk ukekofy; r gkuk vkj bl çdkj
 cuk jguk

1/4½ fo' ofo | ky; dh l Hkh mi kf/k; ka rFkk fMlykekva ds fy, vf/kdfkr fd; s
 tkus okys v/; ; u i k B; Øe vkj fo' ofo | ky; dh vl; fo | k lca kh fo' k"Vrk; &

1/x½ os 'krz ftuds v/khu Nk=ka dks fo' ofo | ky; dh i jh{k kva mi kf/k; ka vkj
 fMlykekva ea çfo"V fd; k tk; xk rFkk os , d h mi kf/k; ka rFkk fMlykek çkr djus ds i k=
 gkxç

1/2½ Nk=ofÜk; kj vf/kNk=ofÜk; kj fo | kofÜk; kj fu/kZ Nk=ofÜk; kj ind rFkk
 i kfj rks"kd çnku djus dh 'krz

1/3½ fo' ofo | ky; ea Nk=ka ds fuokl rFkk fo' ofo | ky; }kjk i k"kr Nk=kokl ka ds
 çca k dh 'krz

1/0½ , d s vkj Nk=kokl ka dh] tks fo' ofo | ky; }kjk i k"kr u gk] eku; rk vkj
 çca k

1/1½ fo' ofo | ky; ds Nk=ka ea vuq kkl u cuk; s j [kuk vkj n.M dh 0; oLFkk
 djuk

1/t½ Qhl tks fo' ofo | ky; }kjk yh tk l dç

1/>½ i jh{k.k fudk; kj i jh{kdk] vuq hedk] vl r jh{kdk] rFkk l kj . khdkj ka dh fu; çä
 dh 'krka vkj jhfr rFkk ml ds drD; (

1/æ½ i jh{k kva dk l pkyu(

1/v½ fo' ofo | ky; ds dk; ka ea fu; kstr 0; fä; ka dks fn; k tkus okyk i kfj Jfed
 rFkk ftl ds vlrxr ; k=k vkj nsud HkÜks Hkh gç

1/B½ vl; l Hkh fo" k; ftuds fy; s bl vf/kfu; e ; k i fjfu; eka ds v/khu mi cl/k
 fd; s tkus gka v/; kns' k }kjk fd; s tk; A

v/; kns' k dS s cuk; s
tk; s

36&1/1½ dk; Z i fj"kn l e; & l e; ij u; s vFkok vfrfjä v/; kns' k cuk l dsxhA
 i jUrq dkbZ v/; kns' k ugha cuk; k tk; s; çk]&

¼d½ ftl l s Nk=ka ds ços'k ij çHkko i M₃; k tks fo'ofok|ky; dh ijh{kkvka ds l eny; eku; rk nh tkus okyh ijh{kk; a vFkok fo'ofok|ky; dh mi kf/k i kB; Øe ços'k ds fy; s /kkjk 46 dh mi /kkjk ¼1½ ea of. kr vfrfjä vgrkvka dks fofgr djä tc rd fd , d s v/; kns'k dk çk: i fo|k ij "kn }kjk çrLFkfi r u fd; k x; k gkç ; k

¼k½ ftl l s ijh{kdk dh fu; ä dh 'krka rFkk jhfr vksj muds drD; rFkk ijh{kkvka dk fdl h i kB; Øe ds l pkyu ; k Lrj ij i M₃ tc rd fd og l Ec) l æk; dh çLFkki uk ds vuç kj u gks ; k tc rd fd , d s v/; kns'k dk çk: i fo|k ij "kn }kjk çkLFkfi r u fd; k x; k gkç ; k

¼x½ ftl l s fd fo'ofok|ky; ds v/; ki dks dh l a[; k] vgrkvka rFkk mi yfç/k; ka vFkok fo'ofok|ky; dh vk; ; k 0; ; ij çHkko i M₃ tc rd fd ml dk çk: i jkT; l jdkj }kjk vuçkfi r u dj fn; k x; k gkç

¼2½ dk; Z ij "kn dks bl /kkjk ds v/khu fo|k ij "kn }kjk çLrkfor fdl h çk: i dks l ä kks/kr djus dh 'kfä ugha gksxh fdlurq og ml s vLohdkj dj l dsxh ; k og ml s fo|k ij "kn dks i wkr% vFkok Hkkxr% i p% fopkj kFZ fdl h , d s l ä kks'ku ds l kFk oki l dj l dsxh ftl dk dk; Z ij "kn l pko na

¼3½ dk; Z ij "kn }kjk cuk; s x; s l Hkh v/; kns'k , d h rkjh[k l s çHkkoh gkxs tS s og funs'k ns vksj dgykf/ki fr dks ; Fkk' kfä 'kh?kz çLrç fd; s tk; æA

¼4½ dgykf/ki fr fdl h l e; dk; Z ij "kn dh mi /kkjk ¼1½ ds ijUrç [k. M ¼x½ ea fufnZV v/; kns'k ka l s fHkUu v/; kns'k ka dks dk; Z ij "kn dks vuçkkr djus dks l k kfi r dj l dsxk vksj dk; Z ij "kn dks , d s vuçkkr djus dh l puk çkr dh rkjh[k l s , d s v/; kns'k 'kw; gks tk; æA

¼5½ dgykf/ki fr ; g funs'k ns l dsxk fd mi /kkjk ¼1½ ds ijUrç ds [k. M ¼x½ ea fufnZV v/; kns'k l s fHkUu fdl h v/; kns'k dk çorü rc rd ds fy; s fuyfEcr jgsk tc rd ml s vuçkkr djus dh viuh 'kfä dk ç; kx djus dk vol j u feyk gkç bl mi /kkjk ds v/khu fuyEcu dk dkbz vks'k , d s vks'k dh rkjh[k l s , d ekl dh l ekfir ij çHkkoh ugha gksxkA

37&¼1½ bl vf/kfu; e] ijfju; eka rFkk v/; kns'k ka ds mi çU/kka ds v/khu jgrs gq fofu; eu fo'ofok|ky; dk dkbz vf/kdkjh ; k fudk; fuEufyf[kr ds fy; s fofu; e cuk l dsxk&

¼d½ vi us vf/ko's kuka ea vuç j.k dh tkus okyh çfØ; k rFkk x. ki firZ ds fy; s vi fçkr l nL; ka dh l a[; k vf/kdffkr djuç

¼k½ , d s l eLr fo"ka; ka dk mi çU/k djuk tks vf/kfu; e ijfju; eka ; k v/; kns'k ka }kjk fofu; eka l s mi çU/kkr fd; s tkus gkç vksj

¼x½ fdl h , d s fo"ka; dk mi çU/k djuk ftudk l æk dgy , d s çkf/kdkjh ; k fudk; l s gks vksj ftuds fy; s bl vf/kfu; e] ijfju; e vksj v/; kns'k ea mi çU/k u fd; s x; s gkç

¼2½ fo'ofok|ky; ds fdl h çkf/kdkjh ; k vl; fudk; }kjk cuk; s x; s fofu; eka ea ml ds l nL; ka dh vf/ko's kuka dh rkjh[ka vksj muea fd; s tkus okys dk; Z dh l puk nus rFkk , d s vf/ko's kuka ea fd; s tkus okys dke&dk't dk vfHkys[k j [kus dh 0; oLFkk djsxkA

¼3½ dk; Z ij "kn fo'ofok|ky; ds fdl h çkf/kdkjh ; k fudk; dks ; g funs'k ns l dsxh fd og , d s i nkf/kdkjh ; k fudk; }kjk cuk; s x; s fdl h fofu; e dks j i dj ns ; k muea , d s : i ea l ä kks'ku dj na tS k funs'k ea fofufnZV fd; k tk; vksj rnq jkur , d k çkf/kdkjh ; k] fudk; rnuç kj fofu; e dks j i djsxk vFkok ml ea l ä kks'ku djsxkA

¼4½ v/; kns' kka ds mi clu/kka ds v/khu jgrs gq , d s fo|k ijf"kn fo'ofolky; dh fdl h ijh{kk} mi kf/k ; k fml'ykek ds ikB; Øe dh 0; oLFkk djus ds fy; s fofu; e l æf/kr l ædk; ds ckMZ }kjk ml ds çk: i çLFkkfi r fd; s tkus ds i'pkr gh cuk l dsxhA

¼5½ fo|k ijf"kn~ dh mi /kkjk ¼4½ ds v/khu l ædk; ds ckMZ }kjk çLFkkfi r fdl h çk: i ea l ækku vFkok ml s vLohdkj djus dh 'kfä u gkxh] fdUrq og ml s ckMZ dks vi us l çkoka ds l kfk vjg fopkj djus ds fy; s oki l dj l dsxhA

v/; k; &l kr

okf"kd fji kVZ rFkk ys[kk

okf"kd fji kVZ

38&¼1½ fo'ofolky; dh okf"kd fji kVZ dk; Z ijf"kn ds funs'kk/khu rS kj dh tk; sxh vjg ml s okf"kd vf/ko'sku ds , d ekl i nZ çLrq fd; k tk; sxk vjg l Hkk vi us okf"kd vf/ko'sku ea ml ij fopkj djsxhA

¼2½ ç' kkl dh; ijf"kn l æYi }kjk , d h fji kVZ ds l Ecl/k ea fl Qkfj'k dj l dsxh vjg ml s dk; Z ijf"kn dks l æfpr djsxh] tks ml ij , d h dk; Bkgh djsxh ftl s og Blid l e>A

ys[kk rFkk l æjh{kk

39&¼1½ fo'ofolky; dk okf"kd ys[kk rFkk rgyui = dk; Z ijf"kn ds funs'kk/khu rS kj fd; s tk; æs vjg fdl h Jkr l s fo'ofolky; dks çknHkr l eLr /ku vjg , d h jdeaf tuds forj.k vFkok l nk; fd; k x; k gks fo'ofolky; }kjk j [kh x; h ys[kk ea çfo"V dh tk; sxhA

¼2½ okf"kd ys[kk vjg rgyui = dh , d çfrfyi jkT; l jdkj dks çLrq dh tk; sxh tks ml dh l æjh{kk djsxhA

¼3½ okf"kd ys[kk vjg rgyui = dh l æjh{kk gks tkus ds i'pkr~mlga efaer fd; k tk; sxk vjg mudh çfr; ka l æjh{kk fji kVZ dh çfr dk; Z ijf"kn }kjk 0; oLFkki d ckMZ dks çLrq dh tk; sxhA

¼4½ dk; Z ijf"kn , d h rkjh[k ds i nZ] tks fofgr dh tk; vlxkeh o"z dk ctV Hkh rS kj djsxhA

¼5½ 0; ; dh çR; æl ubZ en] tks ; Fkk fofgr jde l s vf/kd gks ftl s ctV ea l fæfyr djus dh çLFkki uk gk] dk; Z ijf"kn }kjk foLk l febr dks fufn'V dh tk; sxh tks ml ij vi uh fl Qkfj'ka dj l dsxhA

¼6½ dk; Z ijf"kn tks foLk l febr dh fl Qkfj'ka ij] ; fn dkbZ gk] fopkj djus ds i'pkr~ctV dk vflre : i l s vuækn u djsxhA

¼7½ okf"kd ys[kk] rgyui = rFkk l æjh{kk fji kVZ ij 0; oLFkki d ckMZ vi uh okf"kd vf/ko'sku ea fopkj djsxh vjg 0; oLFkki d ckMZ ml ds l Ecl/k ea l æYi }kjk fl Qkfj'ka dj l dsxh vjg ml s dk; Z ijf"kn dks l æfpr djsxhA

¼8½ dgyifr ; k dk; Z ijf"kn }kjk dkbZ , d k 0; ; mi xr djuk oßk u gksxk&

¼d½ tks ; k rks ctV ea eatij u gks ; k ctV eatij gkus ds i'pkr jkT; l jdkj ; k Hkkjr l jdkj ; k fo'ofolky; vuupku vk; kx vFkok fdl h vLrjkZVh; l æBu ; k QkmUMS ku }kjk fo'ofolky; dks vuupku fof/k; ka dh n'kk e] , d s vuupku ds fucl/kuka ds vuq kj u gk&

ijUrq ; g fd /kkjk 12 dh mi /kkjk ¼7½ ds fdl h ckr ds gkrs gq s Hkh vfXudk.M] ck<} vprof"V vFkok vl; vkdfLed vFkok vçR; kf'kr ijfLFkfr; ka ea dgyifr #0 , d yk[k l s vukf/kd , d k vukorhZ 0; ; mi xr dj l dsxk vjg , d s l Hkh 0; ; dh l puk og vfoyc jkT; l jdkj dks nsxhA

¼k½ tks bl vf/kfu; e ds v/khu rkRi f; ir dgykf/ki fr ; k jkT; l jdkj ds v/khu fdl h vkn's k dk fojokk djus ds fy; s fdl h eplnea ds l æk ea gkA

40&¼1½ /kkj 16 ds [k.M ¼[k½ l s ¼>½ ea fofufnZV dkbz vf/kdkjh fo'ofok|ky; ds fdl h /ku ; k l Ei flk dh gkfu nð; ; k n#i ; kst u ds fy, vf/kHkkj dk nunkj gskxk] ; fn , d h gkfu nð; ; k n#i ; kst u ml dh mi\$kk ; k vopkj ds çR; {k i fj.kkeLo: i gkA

¼2½ vf/kHkkj dh çØ; k vks , d h gkfu nð; ; k n#i ; kst u ea vlrfufgr /kujkf'k dh ol myh dh jhfr , d h gkxh t\$ s fofgr dh tk; A

v/; k; &vkB

çdh.kl

41&¼1½ bl vf/kfu; e ; k i fjfu; eka }kjk vfHk0; ä : i l s ; Fkk mi cfU/kr ds fl ok;] fo'ofok|ky; ds vf/kdkjh vks fo'ofok|ky; ds çkf/kdkfj; ka ds l nL; x.k ; Fkk l ilko fuokpu] l s fhklu jhfr l s pus tk; xA

¼2½ tgka bl vf/kfu; e ; k i fjfu; eka ea pØkuØe l s ; k T; \$Brk vFkok vl; vgrkvka ds vuq kj fdl h fu; fä ds fy; s dkbz mi cl/k fd; k x; k gk rks pØkuØe vks T; \$Brk rFkk vl; vgrk; a vo/kkfjr djus dh jhfr ogh gkxh tks fofgr dh tk; A

¼3½ tgka bl vf/kfu; e ea fuokpu ds fy; s dkbz mi cl/k fd; k x; k gk , d k fuokpu vuq kfrd çrfuf/kRo ç.kkyh ds vuq kj , dy l Øe.kh; er }kjk l pkyr fd; k tk; sx vks tgka i fjfu; eka ea fuokpu ds fy; s mi çk fd; k x; k gk rks og , d h jhfr l s gkxk t\$ h i fjfu; eka }kjk mi cfU/kr gkA

¼4½ bl vf/kfu; e }kjk vfHk0; ä : i l s ; Fkk mi cfU/kr ds fl ok;] fo'ofok|ky; dk dkbz vf/kdkjh ; k dekj dh fo'ofok|ky; ds fdl h çkf/kdkjh vl; fudk; ds fuokpu ea [kM+ gkus ds fy; sik= u gkxkA

42&¼1½ fo'ofok|ky; ds fdl h çkf/kdj.k ; k fudk; ds i nu l nL; ka l s fhklu l nL; ka dh fdl h vkdfLed fjfä dh i fr l ml h jhfr l s dh tk; xh ftl jhfr l s og l nL; ftl dh fjfä dh i fr l djus gs puk x; k gk vks fjfä dh i fr l djus okyk 0; fä , d s çkf/kdkjh ; k fudk; dk l nL; ml vof'k"V vof/k ds fy; s gkxk ftl ds fy; s og 0; fä ftl dk LFkku og Hkjr g\$ l nL; cuk jgrkA

¼2½ ; fn dkbz 0; fä] tks vl; fdl h fudk; ds çrfuf/k ds : i ea fo'ofok|ky; ds fdl h çkf/kdkjh dk l nL; gk pgs og fudk; fo'ofok|ky; dk gk vFkok çkj] rc rd , d s çkf/kdkjh ea vi us i n ij gsk tc rd fd og , d s fudk; dk çrfuf/k cuk jgA

43&¼1½ fo'ofok|ky; ds fdl h çkf/kdkjh ; k fudk; vFkok l fefr dk dkbz dk; l ; k dk; bkgh döy bl dkj .k vfof/kekl; u gkxh fd%A

¼d½ ml ea dkbz fjä vFkok ml ds xBu ea dkbz =fV Fkh(; k

¼k½ dk; bkgh ea fdl h , d s 0; fä us Hkx fy; k g\$ tks , d k djus ds fy, gdnkj ugha Fkh(; k

¼x½ ml ds l nL; ds : i ea dk; l djus okys fdl h 0; fä ds fuokpu] uke&funz ku ; k fu; fä ea dkbz =fV Fkh(; k

¼k½ ml dh dk; bkgh ea dkbz , d h vfU; ferrk Fkh ftl l s ekeys ds xqkkoxqk i j dkbz çHkko u i Mrk gkA

44&0; oLFkki d çkM] mi flFkr vks er nus okys l nL; ka dh nks frgkz er fdl h 0; fä dks fo'ofok|ky; ds fdl h çkf/kdj.k ; k vl; fudk; dh l nL; rk l s bl vk/kkj ij fd , d k 0; fä usrd v/kerk l EcfU/kr , d s vij k/k ds fy; s fl) nksk gvk gS vFkok bl vk/kkj ij fd og dydkRed vopj.k dk nkskh gS vFkok ml us , d h jhfr l s 0; ogkj fd; k gk tks fo'ofok|ky; ds l nL; ds fy, v'kkkuh; gk gV l drh gS vks mUgha vk/kkj ka i j fdl h 0; fä l s fo'ofok|ky; }kjk çnÜk ; k eatj dh x; h dkbz mi kf/k] fMlykek ; k çek.k&i = oki l ys l drh gA

45&; fn dkbz , d k ç'u mBs fd dkbz 0; fä fo'ofok|ky; ds fdl h çkf/kdkjh ; k vl; fudk; ; k ; Fkfof/k fuokpr ; k fu; fä l nL; ; k ml dk l nL; gkus dk gdnkj gS ; k ugha

¼ftl ds vlrxl fdl h i fjfu; e] v/; kns k ; k i fjfu; e] tks jkT; l jdkj }kjk ; k dnykf/ki fr }kjk cuk; k ; k vupkfr fd; k x; k i fjfu; e ; k v/; kns k u gk dh fof/kekl; rk l s l EcfU/kr dkbz

vf/kHkkj
i kf/kdkfj; ka ds
vf/kdkfj; ka rFkk
l nL; ka dh fu; çDr
djus dh jhfr

vkdfLed fjfDr; ka
dh i fr l

fjDr; ka vkfn ds
dkj .k dk; bkgh dk
vfof/k ekl; u gsk

fo'ofok|ky; dh
l nL; rk l s gV; k
tkuk

dnykf/ki fr dks
funz k

iz u Hkh l fEefyr g% bl vf/kfu; e ; k ml ds v/khu cuk, x, ijfu; eka ; k v/; kns'kka ds vuq i gS ; k ugha rks ma fo"k; dgykf/ki fr dks fufnZV fd; k tk; xk vks dgykf/ki fr dk ml ij fofu'p; vfire gksxk%

ijUrq; g fd bl /kkjk ds v/khu dkbZ funs'k%

1/2 ml rkjh[k ds tc ç'u igyh ckj mBk; k tk l drk Fkk] rhu ekl l s vf/kd ds i'pkr(

1/4[k% fo'ofu|ky; ds fdl h çkf/kdkjh ; k vf/kdkjh vFkok 0; fFkr 0; fä l s fl ok; ugha fd; k tk, xk%

ijUrq; g vks fd dgykf/ki fr vki okfnd ij fLFkr; ka e] &

1/4, d% i nZkeh ijUrq ea of. kr dgykof/k dh l ekfir ds i'pkr-Loçj.kk ij

dk; Zdj l dsx vFkok funs'k xg.k dj l dsxA

1/nk% tgka fufn"V fo"k; dk l Ecu/k fuokfir ds ckjs ea fdl h fookn l s gk% vks bl çdkj fuokfu 0; fä dh ik=rk l ngkLi n gks rks, d k LFxu vkn'sk ns l dsx ft l s og U; k; kfr vks l elphu l e>A

46&1/1% fo'ofu|ky; ds dC'ts ea fo'ofu|ky; ds fdl h çkf/kdkjh vFkok l febr dh fdl h j l hn] vkonu] l puk] vkn'sk dk; Bkgh l dYi ; k vl; nLrkost vFkok fo'ofu|ky; }kjk ; Fkfof/k vujf{kr fdl h jftLVj dh fdl h çof"V dh çfr] ; fn dgy l fpo }kjk çekf.kr gks rks , d h j l hn] vkonu] l puk] vkn'sk] dk; Bkgh ; k l dYi vFkok nLrkost ds vFkok jftLVj ea çof"V gkus ds çFke ç"V; k l k{; ds : i ea xg.k dh tk, xh vks ml ea vfhkyf[kr fo"k; rFkk 0; ogkj ds fy, l k{; ds : i ea ml h çdkj xg.k dh tk, xh tS k fd ; fn ey çfr çLrq dh xbl gsrh rks og l k{; ea xkã gsrhA

1/2% fo'ofu|ky; ds fdl h vf/kdkjh ; k l od l } fdl h , d h dk; Bkgh e] ftl ea fo'ofu|ky; , d i{k u gk% fo'ofu|ky; dk dkbZ , d k nLrkost] jftLVj ; k vl; vfhkys[k ftl dh vlroLrq a mi /kkjk 1/1% ds v/khu çekf.kr çfr }kjk fl) dh tk l drh gk% çLrq djus dh vFkok ml ea vfhkyf[kr fo"k; rFkk 0; ogkj dks fl) djus ds fy; s l k{k ds : i ea mi lFkr gkus dh tc rd vi\$kk u dh tk, xh] tc rd fd l Hkk fo'k% dkj . k l s vkn'sk u nA

v/; k; &uS

l Øe.kdkyhu mi cu/k

47&1/1% bl vf/kfu; e ds fdUgha vl; mi cu/kka vks ijfu; eka ea fdl h ckr ds gksr gg

Hkh]&

1/2% çFke 0; oLFki d ckMZ ea uS l s vf/kd l nL; ugha gks tks dgykf/ki fr }kjk uke&fufnZV fd; s tk; s rFkk mudk dk; Bkgy rhu o"nz vFkok bl vf/kfu; e dh /kkjk 19 dh mi /kkjk 1/1% ea vlroZV mi cakka ds vuq kj 0; oLFki d ckMZ ds xBu gkus rd jgsk(

1/4[k% çFke dk; Z ij "kn] çFke foUk l febr rFkk çFke fo|k ij "kn dk xBu dgykf/ki fr }kjk rhu o"nz dh vof/k ds fy; s vFkok /kkjk 19 ea vlroZV mi cakka ds vuq kj ma fudk; ka ds xBu gkus rd ds fy; s fd; k tk; xk(vks

1/x% çFke dgyifr dh fu; fä jkT; l jdkj }kjk dh tk; xh] tks rc rd i n/kkj.k djxk] tc rd fd /kkjk 11 ea vlroZV mi cakka ds vuq kj dkbZ fu; fer fu; fä u dj nh tk; A

48&fo'ofu|ky; ea dk; jr vf/kdkfj; ka , oa depkfj; ka 1/4 k%kf.kd , oa xS 'k%kf.kd depkfjoi% dh l ok 'kn] ; k% rk; j vu[ko] osrueku , oa HkUka vkfn dh l fo/kk; a l at; xkakh Lukrdkjk vk; foKku l LFku] y[kuÅ ea dk; jr vf/kdkfj; ka , oa depkfj; ka 1/4 k%kf.kd , oa xS & 'k%kf.kd depkfjoi% ds vuq i vuell; gksxA

fo'ofu|ky; ds vfhkys[k dks fl) djus dh jhfr

i kf/kdkfj; ka dk xBu

fo'ofu|ky; ds l adk; vf/kdkfj; ka vks xS l adk; vf/kdkfj; ka vks depkfjoi dh l ok 'krkã , oa osru& HkRrka vfn dk fu/kkj.k

49&¼d½ mÜkj çns'k xteh.k vk; foKku , oa vuđ žkku l žFkku l Œb] bVkok ea mÜkj çns'k vk; foKku fo' ofo |ky;] l Œb] bVkok ds : i ea i fjoFr ž gkus ds mi jkUr Hkh fdl h vf/kfu; feFr ds v/khu dh x; h l Hkh fu; fä; k] fn; s x; s vkn'sk] çnÜk mi kf/k; ka ; k fMlykæk vFkok tkjh fd; s x; s çek.k&i =] eatij fd; s x; s fo'kskkf/kdkj vFkok dh x; h dkbZ vl; ckrä ¼ftl ds vlrxr Lukrdka dk jftLVhdj.k Hkh gš bl vf/kfu; e }kjk ; k ml ds v/khu rRI eku mi cakka ds v/khu Œe'k% dh x; h] tkjh dh x; h] çnÜk eatij ; k dh x; h l e>h tk, xh vkš bl vf/kfu; e }kjk ; k ml ds v/khu tc rd fd os bl vf/kfu; e ds v/khu fn; s x; s fdl h vl; vkn'sk ea vf/kØkar u dj fn; s tk;] çoÜk cuh jgxA

mn'ns ; o dkj .k

¼[k½ bl l žFkku ds l eLr vf/kdkjh , oa deþkjh fo' ofo |ky; ds vf/kdkjh , oa deþkjh gkxA

¼x½ bl l žFkku ds vf/kdkfj; ka , oa deþkfj; ka ij ogh fu; e , oa 'krž ykxw gkxh tks fd i dZ l s ykxw gš rFkk mlga tc rd fdl h vkn'sk ds vlrxr jkT; l jdkj@fo' ofo |ky; }kjk l äkkf/kr@i fjoFr ugha dj fn; k tkrkA

¼?k½ xjhch js'kk l s uhrs jgus okys 0; fä; ka dks fo'k"V fpfdRI k , oa LokLF; l ok; ž fu% k' d vkš xteh.k tul a; k dks fo'k"V fpfdRI k , oa LokLF; l ok; a çnku djus dh 0; oLFkk tks mÜkj çns'k xteh.k vk; foKku , oa vuđ žkku l žFkku l Œb] vf/kfu; e] 2005 ea dh x; h Fkh] dks bl ds fo' ofo |ky; ea i fjoFr ž gkus ij cuh jgxA

50&¼1½ jkT; l jdkj fdl h dfBukbZ dkš fo'k"Vr'k% mÜkj çns'k jkT; fo' ofo |ky; vf/kfu; e 1973] tgk rd l žFkkvka dk l çk gš ds mi cl/kka l s bl vf/kfu; e ds mi cl/kka ds l Œe.k ds l Ecl/k ea nj djus ds ç; kstukFkZ ; g fun'sk ns l dxh fd bl vf/kfu; e ds mi cl/k , d h dkyof/k ea tks vkn'sk ea fofufnZV dh tk; š , d s vudhyuka ds v/khu jgrs gq] pks os i f] "dkj] i fjonZku ; k ykš ds : i ea gkš ftlga og vko' ; d ; k l ephu l e>š çHkkoh gkx%

dfBukbZ ka nj djus dh 'kfr

l jUrq bl vf/kfu; e ds çkjEHk ds fnukad l s nks o"kZ ds i ' pkr-, d k dkbZ vkn'sk ugha fd; k tk; xkA

¼2½ mi /kkj ¼1½ ds v/khu fd; k x; k çR; d vkn'sk cuk; s tkus ds ckn ; Fkk' kh?k jkT; fo/kku e. My ds nkuks l nuka ds l e{k j [kk tk, xkA

¼3½ mi /kkj ¼1½ ds v/khu fdl h vkn'sk ij fdl h U; k; ky; ea bl vk/kkj ij vki fÜk ugha dh tk; xh fd mi /kkj ea fufn"V dfBukbZ fo| eku ugha Fkh vFkok mudks nj djuk vi f{kr ugha FkA

51&¼1½ mÜkj çns'k xteh.k vk; foKku , oa vuđ žkku l žFkku l Œb] bVkok vf/kfu; e] 2005 , ríekjk fujl r fd; k tkrk gA

mRrj i ns'k vf/kfu; e l a; k 27 l u- 2005 dk fujl u vkš vi okn

¼2½ bl vf/kfu; e ea mi cfi/kr ds fl ok; mi /kkj ¼1½ ds v/khu fujl u mÜkj çns'k l k/kj.k [k.M vf/kfu; e] 1904 ¼mÜkj çns'k vf/kfu; e l a; k 1 l u-1904½ dh /kkj 6 ds l kekl; : i l s çoÜk gkus ij dkbZ çfrdhy çHkko ugha MkyskA

mí's ; vkš dkj .k

çns'k ea foFHku jksk l s xLr fHku&fHku çdkj ds jkšx; ka dks fpfdRI h; l fo/kk mi yC/k djkus , oa dñky fpfdRI k f' k'kdka dks rš kj djus ds mí's ; l s ; g vko' ; d gkx; k gš fd jkT; ds l Œb] bVkok ea , d fpfdRI k fo' ofo |ky; dh LFkki uk dh tk; A vr, o] ; g fofu'p; fd; k x; k gš fd , d fof/k cukdj fo| eku mÜkj çns'k xteh.k vk; foKku , oa vuđ žkku l žFkku l Œb] bVkok ds LFkku ij "mÜkj çns'k vk; foKku fo' ofo |ky;] l Œb] bVkok" ds uke l s , d u; s fpfdRI k fo' ofo |ky; dh LFkki uk dh tk; A

rnuđ kj "mÜkj çns'k vk; foKku fo' ofo |ky;] l Œb] bVkok fo/ks d] 2015" i g%LFkfi r fd; k tkrk gA

vkKk l š jkTš k fl g] fo'ksk l fpoA